THE AADHAAR (ENROLMENT AND UPDATE) REGULATIONS, 2016¹

In exercise of the powers conferred by sub-section (1), and sub-clauses (a), (b), (d,) (e), (j), (k), (l), (n), (r), (s) and (v) of sub-section (2), of section 54 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016, the Unique Identification Authority of India hereby makes the following regulations, namely:—

CHAPTER I

PRELIMINARY

1. Short title and commencement.—(1) These regulations may be called the Aadhaar (Enrolment and Update) Regulations, 2016 (1 of 2016).

(2) These regulations shall come into force on the date² of their publication in the

Official Gazette.

2. Definitions.—(1) In these regulations, unless the context otherwise requires,—

(a) "Act" means the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016;

(b) "Aadhaar Letter" means a document for conveying the Aadhaar number to ³[an Aadhaar number holder];

(c) "Aadhaar number holder" means an individual who has been issued an Aadhaar number under the Act;

(d) "authentication" means the process by which the Aadhaar number along with demographic information or biometric information of an individual is submitted to the Central Identities Data Repository for its verification and such Repository verifies the correctness, or the lack thereof, on the basis of information available with it;

(e) "Authority" means the Unique Identification Authority of India established under sub-section (1) of section 11 of the Act;

(f) "Central Identities Data Repository" or "CIDR" means a centralised database in one or more locations containing all Aadhaar numbers issued to Aadhaar number holders along with the corresponding demographic information and biometric information of such individuals and other information related thereto;

⁴[(fa) "database" means the organised collection of data, generally stored and accessed in electronic form from a computer network;]

⁵[(fb) "electronic form" shall have the same meaning as is assigned to it in the Information Technology Act, 2000 (21 of 2000); and]

 (g) "enrolling agency" means an agency appointed by the Authority or a Registrar, as the case may be, for collecting demographic and biometric information of individuals under the Act;

(h) "enrolment" means the process, as specified in these regulations, to collect demographic and biometric information from individuals by the enrolling agencies for the purpose of issuing Aadhaar numbers to such individuals under the Act;

(i) "enrolment centre" means a permanent or temporary centre set up by an enrolling agency for carrying out enrolment of ⁶[individuals seeking to enrol and updating information of Aadhaar number holders]

Came into force on 14-9-2016.

Vide Notification No. 13012/64/2016/Legal/UIDAI (No. 2 of 2016), dated 12th September, 2016, published in the Gazette of India, Extra., Pt. III, Sec. 4, No. 347, dated 14th September, 2016.

Subs. by Notification F. No. HQ-16016/1/2023-EU-I-HQ (E), dated 25th January, 2024, for "a resident" (w.e.f. 27-1-2024).

Ins. by Notification F. No. HQ-21026/1/2022-LEGAL-HQ (E), dated 29th September, 2023 (w.e.f. 29-9-2023).
 Ins. by Notification F. No. HQ-16016/1/2023-EU-I-HQ (E), dated 16th January, 2024 (w.e.f. 16-1-2024).

Subs. by Notification F. No. HQ-16016/1/2023-EU-I-HQ (E), dated 25th January, 2024, for "residents and updating their information" (w.e.f. 27-1-2024).

"Enrolment ID" or "EID" means a 28 digit Enrolment Identification Number allocated to 1[individuals seeking to enrol] at the time of enrolment;

- "head of family" means such member of the family of an individual undergoing the process of enrolment 3[***], or the legal guardian of such individual,-
 - (i) in respect of whom a document or electronic record evidencing proof of relationship with that individual is submitted; and

(ii) who is the father, mother or guardian of such individual;]

- "identity information" in respect of an individual, includes his Aadhaar number, his biometric information and his demographic information;
- "Incapacitated Person" for the purpose of this Regulation, means a person 4[(la) who is unable by reason of any physical or mental condition to receive and evaluate information or to communicate decisions;]
 - "introducer" means persons authorised by Registrars to introduce 1[individuals seeking to enrol] who do not possess any of the prescribed supporting documents;
 - "operator" means the certified personnel employed by enrolling agencies to (n) execute the process of enrolment at the enrolment centers;
 - "Registrar" means any entity authorised or recognised by the Authority for the purpose of enrolling individuals under this Act;
 - "regulations" means the Aadhaar (Enrolment and Update) Regulations, 2016; (p)
 - "resident" means an individual who has resided in India for a period or periods amounting in all to one hundred and eighty-two days or more in the twelve months immediately preceding the date of application for enrolment;
 - "service provider" includes all entities engaged for discharging any function related to the enrolment or update process;
 - (s) "supervisor" means the certified personnel employed by enrolling agencies to operate and manage the enrolment centres;
 - "verifier" means the personnel appointed by Registrars for verification of documents at enrolment centres;
- (2) All other words and expressions used in these regulations but not defined, and defined in the Act and the rules and other regulations made there under, shall have the meanings respectively assigned to them in the Act or the rules or other regulations, as the case may be.

CHAPTER II

⁵[ENROLMENT PROCESS]

- 3. Biometric information required for enrolment.—(1) The following biometric information shall be collected from all individuals undergoing enrolment (other than children below five years of age):
 - (i) Facial image;
 - (ii) All ten fingerprints; and
 - Scans of both irises.
- (2) The standards for collecting the biometric information shall be as specified by the Authority for this purpose.
 - 1. Subs. by Notification F. No. HQ-16016/1/2023-EU-I-HQ (E), dated 25th January, 2024, for "residents" (w.e.f. 27-1-2024).
 - 2. Subs. by Notification F. No. HQ-21026/1/2022-LEGAL-HQ (E), dated 29th September, 2023, for clause (k) (w.e.f. 29-9-2023). Clause (k) before substitution, stood as under:

 "(k) "Head of Family" means any member of a family of a resident in respect of whom a document
 - evidencing proof of relationship with the resident can be furnished, and could include father, mother or spouse of the resident;"
 - spouse of the resident;"

 3. The words "or update of his demographic information or biometric information" omitted by Notification F. No. HQ-16016/1/2023-EU-I-HQ (E), dated 16th January, 2024 (w.e.f. 16-1-2024).

 4. Ins. by Notification No. 13012/79/2017/Legal-UIDAI (13) (No. 2 of 2018), dated 31st July, 2018 (w.e.f. 31-7-2018).

 5. Subs. by Notification F. No. HQ-16016/1/2023-EU-I-HQ (E), dated 25th January, 2024, for title "RESIDENT ENROLMENT PROCESS" (w.e.f. 27-1-2024).

- ¹[4. Demographic information.—(1) The following demographic information in respect of an individual who is undergoing enrolment and who is above five years of age shall be collected, namely:-
 - (a) Name;
 - (b) Date of birth:
 - (c) Gender; and
 - (d) Address.
- (2) In addition to the demographic information referred to in sub-regulation (1), the following demographic information in respect of the individual undergoing the enrolment process may be collected during enrolment, at the option of such individual, namely:-
 - (a) Mobile number; and
 - (b) Email address.

(3) Notwithstanding anything contained in sub-regulation (2), if a Non Resident Indian or a foreign national seeks enrolment, he shall be required to furnish his email address.

Explanation.—For the purposes of these regulations, "Non Resident Indian" shall mean a person who is a citizen of India holding a valid Indian passport but not a resident

as defined in clause (v) of section 2 of the Act.

(4) If an individual who seeks to enrol is a child or an individual in respect of whom a legal guardian has been appointed and seeks to establish his identity through confirmation of the same by the head of family, in addition to the demographic information under subregulation (1), the following additional information in respect of such child or individual shall be collected during enrolment, namely:-

(a) Name of the head of family;

- (b) Relationship of the head of family with the individual seeking to enrol;
- (c) Aadhaar number of the head of family; and (d) Biometric information of the head of family.
- Subs. by Notification F. No. HQ-21026/1/2022-LEGAL-HQ (E), dated 29th September, 2023, for regulations (4) and (5) (w.e.f. 29-9-2023). Regulations (4) and (5) before substitution, stood as under:

 4. Demographic information required for enrolment.—(1) The following demographic information shall be

collected from all individuals undergoing enrolment (other than children below five years of age):

- (i) Name;
- (ii) Date of Birth:
- (iii) Gender;
- (iv) Residential Address.
- (2) The following demographic information may also additionally be collected during enrolment, at the option of the individual undergoing enrolment:

(i) Mobile number; (ii) Email address.

(3) In case of Introducer-based enrolment, the following additional information shall be collected:

(i) Introducer name;

(ii) Introducer's Aadhaar number.

(4) In case of Head of Family based enrolment, the following additional information shall be collected: (i) Name of Head of Family;

(ii) Relationship;

(iii) Head of Family's Aadhaar number;(iv) One modality of biometric information of the Head of Family.

(5) The standards of the above demographic information shall be as may be specified by the Authority

(6) The demographic information shall not include race, religion, caste, tribe, ethnicity, language, record of entitlement, income or medical history of the resident.

- 5. Information required for enrolment of children below five years of age.—(1) For children below the five years of age, the following demographic and biometric information shall be collected:
 - (a) Name; (b) Date of Birth;
 - Gender;
 - (d) Enrolment ID or Aadhaar number of any one parent, preferably that of the mother in the event both parents are alive, or guardian. The Aadhaar number or EID of such parent or guardian is mandatory, and a field for relationship will also be recorded.

(e) The address of such child which is the same as that of the linked parent/guardian.

(f) Facial image of the child shall be captured. The biometric information of any one parent/ guardian shall be captured or authenticated during the enrolment.

(2) The Proof of Relationship (PoR) document as listed in schedule II for establishing the relationship between the linked parent/guardian and the child shall be collected at the time of enrolment. Only those children can be enrolled based on the relationship document (PoR), whose names are recorded in the relationship document.

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- 5. Information for enrolment of a child below five years of age.—The following information in respect of a child below the age of five years who is undergoing enrolment shall be collected, namely:-
 - (a) Name;
 - (b) Date of birth;
 - (c) Gender;
 - (d) Facial image;
 - Aadhaar number of parents or the guardian, along with the details of the relationship with the child;
- Biometric information of either parent or the guardian, along with his address: Provided that if the Aadhaar number of the parents or guardian is not available, the reasons for the same shall be recorded:

Provided further that the identity of the parent or guardian referred to in clause (f)

shall be established through biometric-based authentication.]

6. Enrolment of ¹[individuals seeking to enrol] with biometric exceptions.—(1) For [individuals seeking to enrol] who are unable to provide fingerprints, owing to reasons such as injury, deformities, amputation of the fingers/hands or any other relevant reason, only Iris scans of such ¹[individuals seeking to enrol] will be collected.

(2) For ¹[individuals seeking to enrol] who are unable to provide any biometric information contemplated by these regulations, the Authority shall provide for handling of such exceptions in the enrolment and update software, and such enrolment shall be carried out as per the procedure as may be specified by the Authority for this purpose.

7. Role of Registrars, enrolling agencies, etc., in enrolment.—(1) The Registrars appointed by the Authority shall carry out the enrolment of ¹[individuals seeking to enrol]

by themselves or through enrolling agencies contracted/appointed by them.

(2) The enrolling agencies shall set up enrolment centres for enrolment of ¹[individuals seeking to enrol] as well as for correction or update of 2[information of Aadhaar number holders]. The opening of enrolment centres, the services offered and other guidelines for their operations shall be in accordance with the procedure as may be specified by the Authority for this purpose.

(3) Enrolment shall be carried out at permanent enrolment centres and through

temporary centres set up for this purpose.

(4) Enrolment shall be carried out by the operators, verifiers, supervisors and other

authorized personnel at the enrolment centres.

(5) Registrars shall make reasonable efforts to enrol ¹[individuals seeking to enrol] who do not possess any of the prescribed supporting documents, through alternate modes of enrolment specified in regulation 10.

8. Equipment, software, etc., used in enrolment.—(1) The Registrars and enrolling agencies shall use only the software provided or authorised by the Authority for

enrolment purposes.

(2) The standard enrolment/update software shall have the security features as may

be specified by the Authority for this purpose.

(3) All equipment used in enrolment, such as computers, printers, biometric devices and other accessories shall be as per the specifications issued by the Authority for this purpose. (4) The biometric devices used for enrolment shall meet the specifications, and shall

be certified as per the procedure, as may be specified by the Authority for this purpose. 9. Disclosure of information to "[individuals seeking to enrol] at the time of

enrolment.—At the time of enrolment, the enrolling agency shall inform the individual undergoing enrolment of the following details:

(a) the manner in which the information shall be used;

the nature of recipients with whom the information is intended to be shared during authentication; 3[***]

the existence of a right to access information, the procedure for making requests for such access, and details of the person or department in-charge to whom such requests can be made. The above details shall be communicated to 1 [individuals seeking to enrol] through the enrolment form, in a format provided in Schedule I 4 [;]

Subs. by Notification F. No. HQ-16016/1/2023-EU-I-HQ (E), dated 25th January, 2024, for "residents" (w.e.f. 27-1-2024). Subs. by Notification F. No. HQ-16016/1/2023-EU-I-HQ (E), dated 25th January, 2024, for "residents' information" (w.e.f. 27-1-2024).

The word "and" omitted by Notification No. 13012/79/2017/Legal-UIDAI (13) (No. 2 of 2018), dated 31st July, 2018 (w.e.f. 31-7-2018). Subs. by Notification No. 13012/79/2017/Legal-UIDAI (13) (No. 2 of 2018), dated 31st July, 2018, for "." (w.e.f. 31-7-2018).

- ¹[(d) in case of an individual who has not attained the age of majority that is eighteen years, enrolling agency shall make disclosure of information in accordance with Regulation 9(a), (b) and (c) to parent/guardian of such minor; and]
- ¹[(e) in case a person is incapacitated, enrolling agency shall make disclosure of information in accordance with Regulation 9(a), (b) and (c) to the Legal Guardian appointed by Court or under any other law for the incapacitated person.]

²[10. Submission and verification of information.—(1) An individual who seeks to enrol shall be required to submit an application in the form set out in Schedule I and shall-

- present at the enrolment centre, in original, for verification and scanning, one or more documents evidencing proof of identity and proof of address and, where applicable, proof of date of birth or proof of relationship or both, as the case may be; or
- (b) give his consent for electronically obtaining the information evidencing the proofs referred to in clause (a) from the databases of the authorities dealing with the preparation or maintenance of such information:

Provided that such presentation or electronic obtaining of information shall be subject to the software provided or authorised by the Authority for carrying out the process of enrolment supporting the same.

- (2) A list of documents that may be presented to evidence the proofs referred to in sub-regulation (1) is in Schedule II.
- (3) Collection of documents evidencing proof of identity and proof of address of an individual shall not be necessary where
 - an enrolment or update of biometric information or demographic information has been carried out by the Registrar General of India; or
 - (b) electronic information evidencing the said proofs is available from the databases prepared or maintained by the authorities dealing with the preparation or maintenance of such information.
- (4) Verification of the information collected as part of the process of enrolment shall be done on the basis of documents specified in Schedule III or electronic information evidencing the proofs referred to in clause (a) of sub-regulation (1):

Ins. by Notification No. 13012/79/2017/Legal-UIDAI (13) (No. 2 of 2018), dated 31st July, 2018 (w.e.f. 31-7-2018).
 Subs. by Notification F. No. HQ-21026/1/2022-LEGAL-HQ (E), dated 29th September, 2023, for regulation 10 (w.e.f. 29-9-2023). Regulation 10 before substitution, stood as under:

 "10. Submission and verification of information.—(1) Residents seeking enrolment shall be required to submit an application for enrolment along with copies of supporting documents for proof of identity, address and date of high at an envolvement control

address and date of birth, at an enrolment centre.

(2) An indicative list of supporting documents accepted for verification of identity, address and date of birth is prescribed in Schedule II. The Authority may expand or modify the list of acceptable supporting documents through circulars or notifications from time to time.

(3) The Authority may dispense with requirement of collecting proof of address and proof of identity of the residents in case of enrolment/update by Registrar General of India.

(4) In the event a resident does not possess any of the required supporting documents, enrolment may

be carried out through the following modes:

ried out through the following modes:

(a) Introducer-based enrolment. If a resident is unable to provide documentary proof of identity or proof of address, he can be enrolled through a pre-designated introducer identified and notified by the Registrar or the regional offices of the Authority. Persons registered with the Authority as introducers could include the Registrars' own employees, elected local body members, members of local administrative bodies, postman, influencers such as teachers, health workers, doctors, aanganwadis/asha workers, representative of local NGOs. Such approved introducers shall introduce a resident and vouch for the validity of resident's information. An introducer shall verify the information filled, fill up his name and Aadhaar number, and affix his signature or thumb impression on the resident's enrolment form.

(b) Head of Family (HoF) based enrolment: In the event the head of family of a resident possesses the required supporting documents and has been enrolled through such supporting documents, the resident may be enrolled through such documents provided that (i) the resident can furnish proof of relationship, and (ii) the proof of relationship and the supporting documents record the same address for the family member and the head of family. The verification of the enrolment data in the above three methods shall be as provided in Schedule III".

(5) The verification of the enrolment data in the above three methods shall be as provided in Schedule III".

Provided that assistance of any Ministry, Department or agency of the Central Government or a State Government may be taken for the purpose of such verification.]

- $^1 \mbox{[11. Collection of information at enrolment centre—(1)}$ The operator shall capture—
 - (a) the demographic information as submitted by the individual seeking to enrol in the application form set out in Schedule I; and
 - (b) the biometric information using only such software as is provided or approved by the Authority.
- (2) Upon presentation of one or more documents evidencing the proofs referred to in clause (a) of sub-regulation (1) of regulation 10, the operator shall——
 - (a) make a copy in electronic form of every such document;
 - (b) give the individual seeking to enrol an opportunity to check the accuracy of the information captured under sub-regulation (1) and the copy referred to in clause (a) and shall, after such checking, upload such information and copy to the CIDR;
 - (c) not make or store a copy of any such document in physical or electronic form, save in accordance with—
 - (i) clause (b); or
 - (ii) the provisions contained in any other regulations made under the Act or any policy, procedure, guideline, order, process, standard, specification or other document issued by the Authority;
 - (d) return such documents; and
 - (e) provide the individual seeking to enrol an acknowledgement containing the EID and other enrolment details.
- (3) the procedures, processes, standards and guidelines to be followed during the enrolment process, and the forms, templates and checklists to be used for carrying out the same, shall be such as the authority may specify in this behalf.]

 Subs. by Notification F. No. HQ-16016/1/2023-EU-I-HQ (E), dated 16th January, 2024, for regulation 11 (w.e.f. 16-1-2024). Regulation 11 before substitution, stood as under:

"11. Collection of information at enrolment centres.—(1) The enrolment operator shall capture (i) the demographic information as submitted by the resident in the application form; and (ii) the biometric information using the enrolment software provided or approved by the Authority.

(2) The enrolment operator shall collect and record the physical copies of the requisite supporting documents, or, if facility exists at the enrolment centre, convert the physical copies into electronic format, as per the process as may be specified by the Authority.

(3) After capturing the information, a resident shall be given the opportunity of verifying his information for accuracy.

(4) On completion of enrolment, an acknowledgement slip containing the EID and other enrolment details signed by the enrolment operator shall be provided to the resident.

(5) The procedures, standards and guidelines to be followed during enrolment (including for enrolment of children below five years of age and for exception handling) and formats, templates, checklists to be used for carrying out enrolment shall be as per procedures as may be specified by the Authority for this purpose."

12. Agencies requiring Aadhaar as condition for receipt of service, etc.-Any Central or State department or agency which requires an individual to undergo authentication or furnish proof of possession of Aadhaar number as a condition for receipt of any subsidy, benefit or service pursuant to section 7 of the Act, shall ensure enrolment of its beneficiaries who are yet to be enrolled ¹[or update their Aadhaar details], through appropriate measures, including co-ordination with Registrars and setting up enrolment centres at convenient locations or providing enrolment facilities by becoming a Registrar itself.

¹[12A. ²[Entities] requiring Aadhaar as condition for fulfilment of any obligation, etc.—The Authority may require any Central or State department ³[or agency or any Scheduled Bank or any other entity] which requires an individual to undergo authentication or furnish proof of possession of Aadhaar number as a condition for receipt of any subsidy, benefit, service or fulfilment of any obligation pursuant to 4[any Act] or Rule or Regulation or order made thereunder, to ensure enrolment of such individual who is yet to be enrolled or update their Aadhaar details, by setting up enrolment centres at their premises.]

CHAPTER III 5 GENERATION OF AADHAAR NUMBERS AND THEIR DELIVERY

13. Generation of Aadhaar numbers.—(1) The registrars and enrolling agencies shall upload the enrolment packet to the CIDR using the software provided by the Authority.

(2) The Authority shall process the enrolment data received from the Registrar and after the duplication and other checks as specified by the Authority, generate the Aadhaar number.

14. Rejection of enrolment.—(1) The Authority may reject an enrolment due to there being duplicate enrolments by the 6[Aadhaar number holder], quality or any other technical reason.

(2) In case of rejection due to duplicate enrolment, ⁶[Aadhaar number holder] may be informed about the enrolment against which his Aadhaar number has been generated in the manner as may be specified by the Authority.

15. Delivery of Aadhaar number.—(1) The Aadhaar number may be communicated to 7[individuals seeking to enrol] in physical form (including letters or cards) and/or electronic form (available for download through the Authority's website or through SMS).

(2) All agencies engaged by the Authority for printing, dispatch, and other functions related to delivery shall comply with the applicable processes.

^{1.} Ins. by Notification No. 13012/79/2017/Legal-UIDAI (No. 2 of 2017), dated 7th July, 2017 (w.e.f. 7-7-2017). 2. Subs. by Notification No. 13012/79/2017/Legal-UIDAI (No. 3 of 2017), dated 11th July, 2017, for "Agencies" (w.e.f. 11-7-2017).

^{3.} Subs. by Notification No. 13012/79/2017/Legal-UIDAI (No. 3 of 2017), dated 11th July, 2017, for "or agency" (w.e.f. 11-7-2017).

^{4.} Subs. by Notification No. 13012/79/2017/Legal-UIDAI (No. 3 of 2017), dated 11th July, 2017, for "any other Act" (w.e.f. 11-7-2017).

5. Subs. by Notification F. No. HQ-16016/1/2023-EU-I-HQ (E), dated 25th January, 2024, for title

[&]quot;GENERATION OF AADHAAR NUMBERS AND DELIVERY TO RESIDENTS" (w.e.f. 27-1-2024).

Subs. by Notification F. No. HQ-16016/1/2023-EU-I-HQ (E), dated 25th January, 2024, for "resident" (w.e.f. 27-1-2024).
 Subs. by Notification F. No. HQ-16016/1/2023-EU-I-HQ (E), dated 25th January, 2024, for "residents" (w.e.f. 27-1-2024).

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CHAPTER IV

¹[UPDATE OF INFORMATION OF AADHAAR NUMBER HOLDER]

16. Request for update of identity information.—An Aadhaar number holder may seek alteration of his demographic information or biometric information in cases specified under section 31 of the Act ²[in accordance with update ³[procedure as specified in this Chapter]].

- ⁴[16A. Update of documents or information.—An Aadhaar number holder may, on completion of every period of 10 years from the date of generation of the Aadhaar number assigned to him, update the documents or the information evidencing proof of identity and proof of address as referred to in regulation 10, at least once, by submitting an application in such form set out in Schedule I as is applicable to such Aadhaar number holder or in the online form provided at the website or mobile application of the Authority and-
 - (a) undergoing authentication and presenting such documents, in original, at an enrolment centre in like manner as is provided in respect of presentation of documents under clause (a) of sub-regulation (1) of regulation 10;
 - (b) electronically uploading copies of such documents on the website or mobile application of the Authority, in the manner provided for this purpose on such website or application, as the case may be; or
 - giving his consent for electronically obtaining the information evidencing the said proofs from the databases of the authorities dealing with the preparation or maintenance of such information,

so as to help ensure the continued accuracy of his information in the Central Identities Data Repository:

Provided that such presentation, electronic uploading or electronic obtaining shall be subject to the software provided or authorised by the Authority for carrying out the process of update supporting the same.]

17. Mandatory update for children.—The Authority shall require the biometric information of children to be updated upon attaining five years of age and fifteen years of age in accordance with the procedure specified by the Authority.

18. Equipment, software, etc. used for update.—(1) The Registrars, enrolling agencies or other service providers involved in the update process shall use only the software provided or approved by the Authority for updating purposes.

(2) The standard update software shall have the security features as laid down by the Authority for this purpose.

(3) All equipment used for updating purposes, such as computers, printers, biometric devices and other accessories shall be as per specifications laid down by the Authority from time to time.

Subs. by Notification F. No. HQ-16016/1/2023-EU-I-HQ (E), dated 25th January, 2024, for title "UPDATE OF RESIDENT INFORMATION" (w.e.f. 27-1-2024).

2. Subs. by Notification No. HQ-16027/1/2022-EU-I- HQ (No. 6 of 2022), dated 9th November, 2022 for "in accordance with update procedure specified in this Chapter" (w.e.f. 9-11-2022).
 Subs. by Notification F. No. HQ-21026/1/2022-LEGAL-HQ (E), dated 29th September, 2023, for "procedure as specified by the Authority from time to time" (w.e.f. 29-9-2023).

specified by the Authority from time to time" (w.e.f. 29-9-2025).

4. Subs. by Notification F. No. HQ-16016/1/2023-EU-I-HQ (E), dated 16th January, 2024, for regulation 16A (w.e.f. 16-1-2024). Earlier regulation 16A was inserted by Notification No. HQ-16027/1/2022-EU-I- HQ (No. 6 of 2022), dated 9th November, 2022 (w.e.f. 9-11-2022) and substituted by Notification F. No. HQ-21026/1/2022-IEGAL-HQ (E), dated 29th September, 2023 (w.e.f. 29-9-2023). Regulation 16A before substitution, stood as under:

"16A. Update of documents or information.—An Aadhaar number holder may, on completion of every period of 10 years from the date of generation of the Aadhaar number assigned to him, update the documents or the information and proof of address as referred to in regulation 10. at least once, by—

information evidencing proof of identity and proof of address as referred to in regulation 10, at least once, by-

- (a) presenting such documents at an enrolment centre or update centre or enrolment and update centre in like manner as is provided in respect of presentation of documents under clause (a) of sub-regulation (1) of regulation 10;
- (b) electronically uploading copies of such documents on the website or mobile application of the Authority, in the manner provided for this purpose on such website or application, as the case may be; or
- (c) giving his consent for electronically obtaining the information evidencing the said proofs from the databases of the authorities dealing with the preparation or maintenance of such information, so as to help ensure the continued accuracy of his information in the Central Identities Data Repository:

Provided that such presentation, electronic uploading or electronic obtaining shall be subject to the software provided or authorised by the Authority for carrying out the process of update supporting the same."

¹[19. Update of information of Aadhaar number holder.—(1) Any Aadhaar number holder who seeks to update his information in CIDR at an enrolment centre shall submit an application in such form set out in Schedule I as is applicable to such Aadhaar number holder, undergo authentication and-

(a) present at the enrolment centre, in original, for verification and scanning, one or more documents evidencing proof of identity and proof of address and, where applicable, proof of date of birth or proof of relationship or

both, as the case may be; or

(b) give his consent for electronically obtaining the information evidencing the proofs referred to in clause (a) from the databases of the authorities dealing with the preparation or maintenance of such information:

Provided that such presentation or electronic obtaining of information shall be subject to the software provided or authorised by the Authority for collection of information for

such update supporting the same.

(2) An Aadhaar number holder who seeks to update his information in CIDR using the website or mobile application of the Authority-

(a) shall submit on such website or application, as the case may be, such information as is required to be filled in the online form provided thereat

for such update; and

(b) shall upload on such website or application, copy in electronic form of one or more documents evidencing the proofs referred to in sub-regulation (1), or give his consent for electronically obtaining the information evidencing such proofs from the databases of the authorities dealing with the preparation or maintenance of such information:

Provided that such uploading or electronic obtaining of information shall be subject to the software provided or authorised by the Authority for collection of information for such update supporting the same.

(3) Notwithstanding anything contained in sub-regulation (1) or sub-regulation (2), if the Aadhaar number holder has previously updated the information regarding his-

(a) date of birth once;

(b) gender once; or (c) name twice,

update of such information shall be done only in accordance with such process as the Authority may specify.

(4) A list of documents that may be presented to evidence the proofs referred to in sub-regulation (1) or sub-regulation (2) is in Schedule II.

may be carried out through the following modes:

(a) At any enrolment centre with the assistance of the operator and/or supervisor. The resident will be biometrically authenticated and shall be required to provide his Aadhaar number along with the identity information sought to be updated 4[:]

Provided that the date of birth of resident can be updated only once. In case the date of birth is to be updated more than once, it can only be done through an exception handling process which may require the resident to visit the Regional Office (RO) of the UIDAL

(b) Online mode: 1[Address] information may be updated online through designated portals upon submission of Aadhaar number and the registered mobile number. Authentication will be carried out through a One-Time Password (OTP) sent to the registered mobile number.

(c) Address Update using Aadhaar Address Update PIN service: Residents who are not having acceptable proof of Address may submit their request for address verification through Aadhaar letter having secret PIN. Once the letter is received by the resident, he/she can use the secret PIN to update his/her address in Aadhaar on the SSUP online portal.

The resident shall be assigned an update ID for tracking the status update, and the revised Aadhaar letter may be made available to the resident in physical or electronic form in accordance with the procedure as may be specified by the Authority for this purpose. The procedures for update, standards and guidelines to be followed along with the formats, templates, checklist to be used for carrying the update shall be as may be specified by the Authority for this purpose.

^{1.} Subs. by Notification F. No. HQ-16016/1/2023-EU-I-HQ (E), dated 16th January, 2024, for rule 19 (w.e.f. 16-1-2024). Earlier rule 19 was amended by Notification No. 13012/79/2017/Legal-UIDAI (13) (No. 2 of 2018), dated 31st July, 2018 (w.e.f. 31-7-2018). Rule 19 before substitution by Notification F. No. HQ-16016/1/2023-EU-I-HQ (E), dated 16th January, 2024, stood as under:
"19. Mode of updating residents' information.—The process of updating residents' information in the CIDR

(5) Verification of the information collected as part of the process of update shall be done on the basis of documents specified in Schedule II or electronic information to evidence the proofs referred to in clause (b) of sub-regulation (1) or clause (b) of sub-regulation (2):

Provided that assistance of—

(a) any Ministry, Department or agency of the Central Government or a State Government; or

(b) any authority dealing with the preparation or maintenance of such information or documents,

may be taken for the purpose of such verification.

(6) The operator, while collecting information for update at the enrolment centre, shall adhere, mutatis mutandis, to the requirements applicable to collection of information

for enrolment at an enrolment centre under regulation 11.

(7) On completion of the process for collection of information for update at the enrolment centre, the operator shall provide to the Aadhaar number holder an acknowledgement containing a number to enable him to track the status of processing of the information collected.

1/19A. Verification of update data.—Verification of the update data through the modes of updating ²[information of Aadhaar number holders as referred to in regulation]

19 shall be as provided in the Schedule III.]

³[20. Levying and collecting Fees.—The Authority may authorise Registrars, Enrolling Agencies and other Service Providers to collect a fee from the 4[individuals seeking to enrol and Aadhaar number holders, not exceeding such amount as the Authority may specify], for the services provided by them under the Act.]

CHAPTER V

APPOINTMENT OF REGISTRARS, ENROLLING AGENCIES AND OTHER SERVICE PROVIDERS

21. Appointment of Registrars.—(1) Registrars shall be appointed by the Authority, through MOUs or agreements 5[or terms of appointment/engagement], for enrolment and update of 6[individuals seeking to enrol and Aadhaar number holders] across the country, and could include entities which interact with 6[individuals seeking to enrol and Aadhaar number holders] in the usual course of implementation of their programmes. The eligible entities for appointment as registrars are State/UT Governments, Central ministries and departments/agencies under them, Public Sector companies of Central/ State Governments, 7[Scheduled banks] and regulated entities including National Securities Depository Limited, UTI Infrastructure Technology and Services Ltd., Special Purpose Vehicles (SPV) created by Central or State Government including CSC e-Governance services India Ltd. Upon appointment, a Registrar code shall be assigned to each Registrar.

(2) Registrars shall be responsible for field level execution, monitoring and audit. (3) Registrars shall allow the Authority reasonable access to the premises occupied by it or by any other person on its behalf and also extend reasonable facility for examining any books, records, documents and computer data in the possession of the Registrar or any other person on their behalf and also provide copies of the document or other materials which, in the opinion of the Authority are relevant for the purpose of audit.

(4) Registrars shall not use the information collected during enrolment for any

purpose other than uploading information to the CIDR.

 Ins. by Notification No. 13012/79/2017/Legal-UIDAI (13) (No. 2 of 2018), dated 31st July, 2018 (w.e.f. 31-7-2018).
 Subs. by Notification F. No. HQ-16016/1/2023-EU-I-HQ (E), dated 25th January, 2024, for "residents' information prescribed at Regulation" (w.e.f. 27-1-2024).

Subs. by Notification No. 13012/79/2017/Legal-UIDAI (No. 1 of 2017), dated 15th February, 2017, for rule 20 (w.e.f. 15-2-2017). Rule 20, before substitution, stood as under:

"20. Convenience fee. The Authority may authorise Registrars to charge convenience fee from the residents, not exceeding an amount specified by the Authority, for update of demographic information and biometric information."

4. Subs. by Notification F. No. HQ-16016/1/2023-EU-I-HQ (E), dated 25th January, 2024, for "residents' not

exceeding an amount specified by the Authority" (w.e.f. 27-1-2024).

5. Ins. by Notification No. 13012/79/2017/Legal-UIDAI(13) (No. 1 of 2018), dated 12th January, 2018 (w.e.f. 12-1-2018).

Subs. by Notification F. No. HQ-16016/1/2023-EU-I-HQ (E), dated 25th January, 2024 for "residents" (w.e.f. 27-1-2024).

 Subs. by Notification No. 13012/79/2017/Legal-UIDAI (No. 2 of 2017), dated 7th July, 2017, for "Public Sector banks" (w.e.f. 7-7-2017).

(5) Registrars shall display on their websites adequate and appropriate information about enrolment and update services, including contact details of persons and services available to ¹[individuals seeking to enrol and Aadhaar number holders].

(6) Registrars shall ensure that any agency and/or person employed or appointed by them to conduct the enrolment and update operations is fit and proper and otherwise qualified to act, in the capacity so employed or appointed including having relevant professional training or experience.

(7) Registrars shall not permit sub-contracting of enrolment functions by enrolling agencies to third parties. Registrars may permit field level manpower to be hired through third parties provided the enrolling agencies furnishes details of the entities from which such manpower is sought to be hired.

(8) Registrars shall at all times abide by the Code of Conduct as specified in Schedule V of these regulations.

(9) Registrars shall adhere to the processes, policies and guidelines, checklists, forms and templates issued by the Authority from time to time and shall also ensure compliance by the enrolling agencies of such procedures, etc.

22. Registrars engaged before commencement of these regulations.—(1) The Registrars engaged prior to commencement of these regulations shall be deemed to be appointed as Registrars by the Authority under the Act:

Provided that the agreements entered into with them by the Unique Identification Authority of India established *vide* notification of the Government of India in the Planning Commission number A-43011/02/2009-Admin. I, dated the 28th January, 2009 or any officer of such authority shall continue to be in force to the extent not inconsistent with the provisions of the Act, these regulations, and other regulations, policies, processes, procedures, standards and specifications issued by the Authority.

(2) In the event any Registrar engaged prior to commencement of these regulations wishes to cease being a Registrar under the Act, it may apply to the Authority in a form as may be specified by the Authority for this purpose, and shall cease to be a Registrar and to have the power to conduct enrolment or engage enrolling agencies for enrolment.

23. Empanelment of Enrolling Agencies.—(1) The Authority shall empanel the enrolling agencies through an open Request for Empanelment (RFE) process and the eligibility, terms and conditions of the empanelment shall be notified by the Authority from time to time.

(2) The interested agencies may apply for empanelment by fulfilling the eligibility and other technical and financial criteria of the RFE.

(3) The Authority shall evaluate the applications of agencies and empanel the eligible agencies as enrolling agencies after completing the requirements of the RFE.

(4) The Authority shall provide an Enrolling Agency Code using which the Registrar can onboard an empaneled enrolling agency to the CIDR.

(5) The Authority may also permit Registrars to engage other agencies as enrolling agencies after following a suitable process for screening and engaging such agencies, as may be specified by the Authority for this purpose.

(6) The enrolling agency shall be responsible for field level execution and audit. The enrolling agency shall allow the Authority reasonable access to the premises occupied by it or by any other person on its behalf and also extend reasonable facility for examining any books, records, documents and computer data in the possession of enrolling agency or any other person on their behalf and also provide copies of the document or other materials which, in the opinion of the Authority are relevant for the purpose of audit.

(7) The enrolling agencies shall not use the information collected during enrolment for any purpose other than uploading information to the CIDR.

Subs. by Notification F. No. HQ-16016/1/2023-EU-I-HQ (E), dated 25th January, 2024 for "residents" (w.e.f. 27-1-2024).

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(8) Enrolling agencies shall ensure that any agency and/or person employed or appointed by them to conduct the enrolment and update operations is fit and proper and otherwise qualified to act, in the capacity so employed or appointed including having relevant professional training or experience.

(9) The enrolling agencies shall at all times abide by the Code of Conduct for service

providers as specified in Schedule V of these regulations.

(10) The enrolling agencies shall adhere to the various process, policies and guidelines,

checklists, forms and templates issued by the Authority from time to time.

(11) The enrolling agencies empaneled by the Authority prior to establishment of the Authority under the Act shall be deemed to have been empaneled as enrolling agencies by the Authority under the Act.

24. Other service providers.—(1) Other service providers may be appointed or engaged by the Authority from time to time for discharging any function related to the

¹[***] enrolment process or updating of information.

(2) All such service providers shall adhere to the regulations, processes, standards, guidelines, and orders issued by the Authority from time to time, and the code of conduct

provided in Schedule V of these regulations, as applicable.

- 25. Testing and certification of staff appointed for enrolment.—(1) An enrolling agency shall ensure that the operators, supervisors, and other enrolment staff employed or engaged by it are duly certified for carrying out enrolment through a certification process as may be specified by the Authority.
 - (2) The Authority may designate testing and certification agencies for this purpose.

(3) The Authority may specify the minimum qualifications required for being engaged for any of the roles in the enrolment process, the process of their appointment, and the

detailed roles and responsibilities of such personnel.

26. Liability of Registrars, enrolling agencies and other service providers and action in case of default.—(1) The Registrars, enrolling agencies, and other service providers, and the supervisors, operators or any other persons or agencies employed by them shall adhere to all regulations, processes, standards, guidelines, and orders issued by the Authority from time to time, and the code of conduct provided in Schedule V.

(2) The Authority shall monitor the enrolment activities of the Registrars, enrolling agencies

and the operators, supervisors and other personnel associated with enrolment.

²[(3) Without prejudice to any other action which may be taken under the Act, for violation of any regulation, process, standard, guideline or order, by a Registrar or Enrolment Agency or any service provider or any other person, the Authority may immediately suspend the activities of such a Registrar or Enrolment Agency or service provider or concerned person, and after holding due enquiry, it may take steps for imposition of financial disincentives on such a Registrar or Enrolment Agency or service provider or any other person and for cancellation of the credentials, codes and permissions issued to them pursuant to the Act or these regulations, or any other steps as may be specifically provided for in the terms of engagement with the Authority.]

CHAPTER VI

OMISSION OR DEACTIVATION OF AADHAAR NUMBER AND IDENTITY INFORMATION

³[26A. Interpretation.—In this Chapter and Schedule VI, unless the context otherwise requires, the expressions "cancel" or "omit", in relation to an Aadhaar number, shall mean

 Subs. by Notification No. 13012/79/2017/Legal-UIDAI (No. 5 of 2017), dated 31st July, 2017, for regulation 26(3) (w.e.f. 31-7-2017). Regulation 26(3), before substitution stood, as under:

Ins. by Notification F. No. HQ-16016/1/2023-EU-I-HQ (E), dated 16th January, 2024 (w.e.f. 16-1-2024).

The word "resident" omitted by Notification F. No. HQ-16016/1/2023-EU-I-HQ (E), dated 25th January, 2024 (w.e.f. 27-1-2024).

[&]quot;(3) Without prejudice to action that may be taken under the Act, violation of any regulation, process, standard, guideline or order by any service provider or other person may result in immediate suspension of the activities of such service providers or the concerned persons, and after holding due inquiry as deemed fit by the Authority, cancellation of their credentials, codes and permissions issued to them pursuant to the Act or these regulations."

the omission of such Aadhaar number, and their grammatical variations and cognate expressions shall be construed accordingly.]

- ¹[27. Cases requiring omission of Aadhaar number.—(1) Where the Authority is satisfied that more than one Aadhaar numbers have been issued to the same person, the Aadhaar number assigned the earliest shall be retained and all subsequent Aadhaar numbers omitted.
- (2) Where the Authority is satisfied that an Aadhaar number was generated for an individual who, at the time of enrolment,—
 - Subs. by Notification F. No. HQ-16016/1/2023-EU-I-HQ (E), dated 25th January, 2024, for regulation 27 (w.e.f. 27-1-2024). Earlier regulation 27 was amended by Notification No. 13012/79/2017/Legal-UIDAI (13)/Vol. II (No. 3 of 2020), dated 30th June, 2020 (w.e.f. 2-7-2020). and by Notification F. No. HQ-21026/1/2022-LEGAL-HQ (E), dated 29th September, 2023 (w.e.f. 29-9-2023). Regulation 27 before substitution, stood as under:

"27. Cases requiring omission of Aadhaar Number.—(1) The Aadhaar number of an Aadhaar number holder shall be cancelled in the following circumstances:—

- (a) If it is established that more than one Aadhaar numbers have been issued to the same person, the Aadhaar number assigned the earliest shall be retained and all subsequent Aadhaar numbers omitted;
- (b) Where the Aadhaar number has been generated in violation of the prescribed guidelines:—
 - (i) "Photo on Photo" case where core biometric information is not available: Where an existing photograph is used for enrolment instead of capturing a new photograph at the enrolment centre, and where core biometric information has not been captured during enrolment, the resident's Aadhaar number shall be cancelled.
 - (ii) "False Biometric Exception" cases: Where the enrolment has been wrongly carried out as a 'biometric exception' case, the Aadhaar number shall be cancelled.
 - (iii) Where an adult has been enrolled as a child below five years of age to avoid capturing of biometric information, Aadhaar number shall be cancelled.
 - (iv) Any other case requiring cancellation owing to the enrolment appearing fraudulent to the Authority.
- (c) A resident who is an Aadhaar number holder may, upon attaining the age of eighteen years, make an application for cancellation of his/her Aadhaar number to a Regional Office of Authority in the format prescribed in Schedule VI, so as to reach that Regional Office within a period of six months from the date of attaining the age of eighteen years. Upon receipt of the application, the resident shall be required to visit the Regional Office at a stipulated date and time for establishing his/her identity through Aadhaar authentication or any other means as may be prescribed by the Authority. Upon establishment of the identity of the resident, the Regional Office shall initiate the process of cancellation of the Aadhaar number, which shall be cancelled within a period of three months:

Provided that a resident who had attained the age of eighteen years after 26th September, 2018 and prior to the notification of the Aadhaar (Enrolment and Update) (Eighth Amendment) Regulation, 2020 may make an application, in the same manner as outlined in this regulation for cancellation of his/her Aadhaar number within a period of six months from the date of this notification.

(2) Upon cancellation, services that are provided by the Authority to the Aadhaar number holder shall be disabled permanently."

- (a) was not eligible for enrolment with biometric exception under subregulation (2) of regulation 6 but whose enrolment was carried out following the procedure for handling of such exceptions as referred to therein; or
- (b) was aged five years or above but was enrolled without capturing his biometrics,

such Aadhaar number shall be omitted.

- (3) An Aadhaar number holder may, upon attaining the age of eighteen years, make an application for cancellation of his Aadhaar number as per the form set out in Schedule VI, to a Regional Office of the Authority, within a period of six months from the date on which he attains such age and after—
 - (a) establishing his identity by performing authentication or by such other means as the Authority may specify in this behalf; and
 - (b) following such procedure as the Authority may specify in this behalf on its website, for the purpose of satisfying itself as to the relevant facts regarding his application for cancellation,

and, upon receipt of such application and fulfilment of the requirements referred to in clauses (a) and (b), the Authority shall, within a period of three months from the date of such fulfilment of requirements, take a decision on his application and, if satisfied regarding the eligibility of such Aadhaar number holder for cancellation, cancel the same:

Provided that any application for cancellation made on or before the commencement of the Aadhaar (Enrolment and Update) Second Amendment Regulations, 2024 shall be processed by the Authority in accordance with this regulation.]

- **28.** Cases requiring deactivation of Aadhaar Number.—(1) The Aadhaar number of an Aadhaar number holder shall be deactivated in the following circumstances:
 - (a) "Photo on Photo" and core biometric information is available: Where an existing photograph is used instead of capturing a fresh photograph at the enrolment centre, and where core biometric information of the ¹[Aadhaar number holder] has been captured, the Aadhaar number shall be de-activated, and the ¹[Aadhaar number holder] asked to update his photograph. Upon successful update of his photograph, the Aadhaar number may be re-activated.
 - (b) "False Partial Biometric Exception" cases: Where certain attributes constituting biometric information have not been captured despite the ¹[Aadhaar number holder] being in a position to provide them, the Aadhaar number shall be de-activated.
 - (c) Where it is found at a later stage that enrolment has been carried out without valid supporting documents, the Aadhaar number shall be deactivated till it is updated by the Aadhaar number holder after furnishing valid supporting documents.



Subs. by Notification F. No. HQ-16016/1/2023-EU-I-HQ (E), dated 25th January, 2024, for "resident" (w.e.f. 27-1-2024).

- (d) Where the information captured has been flagged as having bad data and requiring update (such as mixed/anomalous biometrics information, abusive/expletive words and unparliamentary language in ¹[demographic information], multiple names in single name using 'urf' or 'Alias'), the Aadhaar number shall be deactivated till it is updated by Aadhaar holder.
- ²[(e) (i) Where an Aadhaar number holder has attained the age of 5 or 15 years, the first update in his/her Aadhaar has to be necessarily accompanied by a biometric information update.
 - (ii) Where an Aadhaar number holder who has attained the age of 5 or 15 years fails to update his/her biometric information within 2 years of attaining such age, his/her Aadhaar number shall be deactivated. The facility of biometric information update shall be available free of cost to the Aadhaar number holder till attaining the age of 7 or 17 years, respectively. Thereafter, the Aadhaar number holder can activate his/her Aadhaar number by updating his/her biometric information. However, the applicable charges for biometric information update as fixed by the Authority from time to time shall be borne by the Aadhaar number holder.
 - (iii) The Aadhaar number shall not be omitted even if the Aadhaar number holder does not update biometric information, and the Aadhaar number shall remain in deactivated state.]
 - (f) Any other case requiring deactivation as deemed appropriate by the Authority.
- (2) Upon deactivation, services that are provided by the Authority to the Aadhaar number holder shall be discontinued temporarily till such time the Aadhaar number holder updates or rectifies the information, owing to which his Aadhaar number has been deactivated by the Authority.
- ³[28A. Deactivation of certain Aadhaar numbers.—Without prejudice to anything contained in regulation 28, in respect of a foreign national who is seeking enrolment or is an Aadhaar number holder, Aadhaar number may be deactivated—
 - (a) upon expiry of the period of validity of their visa for stay in India; or

Subs. by Notification F. No. HQ-16016/1/2023-EU-I-HQ (E), dated 25th January, 2024, for "resident demographic" (w.e.f. 27-1-2024).

Subs. by Notification No. HQ-16041/4/2021-EU-I-HQ-Part(I) (No. 2 of 2022), dated 2nd March, 2022, for regulation 28(1)(e) (w.e.f. 1-1-2023). Regulation 28(1)(e) before substitution, stood as under:

[&]quot;(e) Where a child having attained the age of five or fifteen years of age fails to update his biometric information within two years of attaining such age, his Aadhaar number shall be deactivated. In cases where such update has not been carried out at the expiry of one year after deactivation, the Aadhaar number shall be omitted."

Ins. by Notification F. No. HQ-21026/1/2022-LEGAL-HQ (E), dated 29th September, 2023 (w.e.f. 29-9-2023).

- (b) where the Authority is satisfied that such foreign national does not fulfil the requirements for his entry into or stay in India under the Passport (Entry into India) Act, 1920 (34 of 1920), the rules made thereunder and guidelines issued by the Ministry of Home Affairs in this regard ¹[from time to time, the Registration of Foreigners Act, 1939 (16 of 1939) and the orders made and directions given thereunder, or the Foreigners Act, 1946 (31 of 1946) and the rules made thereunder].]
- **29.** Inquiry into cases requiring omission or deactivation.—(1) Any case reported or identified as a possible case requiring omission or deactivation may require field inquiry which may include hearing the persons whose Aadhaar number is sought to be omitted or ²[deactivated, or an inspection, inquiry or audit under clause (l) of sub-section (2) of section 23 of the Act]:

³[Provided that no such inquiry shall be required in case of deactivation of the Aadhaar number of a child for the want of mandatory biometric information

update as per the Regulation 28(1)(e).]

⁴[(1A) For omitting or deactivating an Aadhaar number and information relating thereto, pursuant to an inquiry as referred to in sub-regulation (1), the Authority may give access to or use or disclose information of the Aadhaar number holder, in the possession or control of the Authority, including information stored in the CIDR:

Provided that such giving of access to or use or disclosure of information shall be subject to the restriction on sharing of identity information under subsections (1), (2) and (4) of section 29.]

(2) An agency nominated by the Authority shall examine/inquire and submit a report to the Authority as per the procedures as may be specified by the Authority for this purpose.

(3) The Authority may initiate necessary action upon receiving the report and the decision to omit or deactivate an Aadhaar number shall lie with the Authority.

30. Communication to the Aadhaar number holder.—(1) An Aadhaar number holder shall be informed of the omission or deactivation of their Aadhaar number along with reasons through SMS, registered e-mail ID, tele-calling, letter or through such means as deemed fit by the Authority:

³[Provided that the same shall not be required in case of deactivation of Aadhaar number of a child for the want of mandatory biometric information update:

Provided further that the details of deactivation of Aadhaar number of a child for want of mandatory biometric update shall be available on the UIDAI portal from which the Aadhaar number holder can verify his/her details.]

(2) Any complaint of an Aadhaar number holder in respect of such omission or deactivation may be addressed through the grievance redressal mechanism set up by the Authority.

 Subs. by Notification F. No. HQ-16016/1/2023-EU-I-HQ (E), dated 25th January, 2024 for "deactivated" (w.e.f. 27-1-2024).

Subs. by Notification F. No. HQ-16016/1/2023-EU-I-HQ (E), dated 16th January, 2024, for "from time to time" (w.e.f. 16-1-2024).

Ins. by Notification No. HQ-16041/4/2021-EU-I-HQ-Part(I) (No. 2 of 2022), dated 2nd March, 2022 (w.e.f. 1-1-2023).
 Ins. by Notification F. No. HQ-16016/1/2023-EU-I-HQ (E), dated 25th January, 2024 (w.e.f. 27-1-2024).

31. Rectification action.—(1) In case of omission of Aadhaar number for reasons other than multiple Aadhaar numbers having been issued, ¹[the individual concerned] shall be required to re-enrol.

(2) In case of deactivation, ²[the Aadhaar number holder] shall be required to update his identity information partly or fully as required, as per the guidelines or policies as

may be specified by the Authority.

CHAPTER VII

GRIEVANCE REDRESSAL MECHANISM

32. Setting up of a contact centre for grievance redressal.—(1) The Authority shall set up a contact centre to act as a central point of contact for resolution of queries and grievances of ¹[individuals seeking to enrol and Aadhaar number holders], accessible to ¹[individuals seeking to enrol and Aadhaar number holders] through toll free number(s) and/or e-mail, as may be specified by the Authority for this purpose.

(2) The contact centre shall:

(a) Provide a mechanism to log queries or grievances and provide ¹[individuals seeking to enrol and Aadhaar number holders] with a unique reference number for further tracking till closure of the matter;

(b) Provide regional language support to the extent possible;

(c) Ensure safety of any information received from ¹[individuals seeking to enrol and Aadhaar number holders] in relation to their identity information;

(d) Comply with the procedures and processes as may be specified by the

Authority for this purpose.

(3) ¹[Individuals seeking to enrol and Aadhaar number holders] may also raise grievances by visiting the regional offices of the Authority or through any other officers or channels as may be specified by the Authority.

CHAPTER VIII

MISCELLANEOUS

33. Savings.—All procedures, orders, processes, standards, specifications and policies issued and MOUs, agreements or contracts entered by the Unique Identification Authority of India, established *vide* notification of the Government of India in the Planning Commission number A-43011/02/2009-Admin. I, dated the 28th January, 2009 or any officer of such authority, prior to the establishment of the Authority under the Act shall continue to be in force to the extent that they are not inconsistent with the provisions of the Act and regulations framed thereunder.

34. Power to issue policies, process documents, etc.—The Authority may issue policies, orders, processes, standards, specifications and other documents, not inconsistent with these regulations, which are required to be specified under these regulations or for which provision is necessary for the purpose of giving effect to these regulations.

35. Power to issue clarifications, guidelines and removal of difficulties.—In order to remove any difficulties or clarify any matter pertaining to application or interpretation of these regulations, the Authority may issue clarifications and guidelines in the form of circulars.

³[36. Doing of act or thing related to delegated power or function.—(1) Any act or thing that is to be or may be done by the Authority under these regulations may also be done by any Member or officer of the Authority or any other person to whom the Authority has delegated the related power or function by general or special order in writing, under section 51 of the Act.

(2) The Authority may determine whether or not an act or thing done by a Member, officer or other person under sub-regulation (1) is related to a power or function delegated

as referred to in the said sub-regulation.]

 Subs. by Notification F. No. HQ-16016/1/2023-EU-I-HQ (E), dated 25th January, 2024 for "residents" (w.e.f. 27-1-2024).

Subs. by Notification F. No. HQ-16016/1/2023-EU-I-HQ (E), dated 25th January, 2024 for "a resident" (w.e.f. 27-1-2024).
 Ins. by Notification F. No. HQ-21026/1/2022-LEGAL-HQ (E), dated 29th September, 2023 (w.e.f. 29-9-2023).

¹[SCHEDULE I

[see regulations 9, 10(1), 16A and 19(1)]

FORM 1: Aadhaar Enrolment and Update

For (a) Resident Indian, or (b) Non-Resident Indian having Proof of Address in India (aged 18 years and above)

1	Purpose:	Enrolment	OR 🗆	Update	
2	{See paragraph 1(c) of the		n}	Non-Resident Indian (NRI)	
	Demographic informatio	Demographic information (For update, please fill only the information to be updated):			
	(a) Name: (Please fill as given in the honorifics and aliases)	ne document presented i	n support of	the POI, while omitting any titles,	
3	(b) Gender:			(DDMMYYYY) OR Age: □□□	
	□ Male			☐ Approximate (only for age)	
	☐ Third gender/ Transgender	(For declared or app will be printed on A	(adhaar card		
	(d) Email:		* /	number:	
4	Basis of enrolment/update: Document verification OR Confirmation by Head Family (HoF)				
	For document-based en presented: (Address information shot			raphic information and documents or update of address)	
	(a) Address:		Care of (optional):		
	House no./Building/Flat no.:		Street:		
_	Landmark:	Ward no.:	Area/Local	lity/Sector:	
5	Village/Town/City:	Post Office (mandatory)	:	PIN code (mandatory):	
	Sub-district:	District:		State:	
	(b) Type of documents	presented:	(i) Proof of Identity (POI):		
	(See "List of acceptable supporting documents"		(ii) Proof of Address (POA):		
	displayed on the website of UIDAI and enrolment centres)		(iii) Proof	of Date of Birth (PDB) (optional):	
	For HoF-based enrolmer	nt or update of address,	additional in	formation and documents presented:	
	(a) Details of HoF:	(i) Name:	Aadhaar n	o.:[]	
	(ii) Relationship with applicant: ☐ Mother ☐ Father ☐ Legal guardian Other relationship (only for address update): ☐ Spouse ☐ Child/Ward Sibling				
6	(b) Type of Proof of R (See "List of acceptable sup	(b) Type of Proof of Relationship (POR) document presented: (See "List of acceptable supporting documents" displayed on the website of UIDAI and enrolment centres.			
	I confirm the identity mentioned. I hereby co- recorded as the addres	insent that the address	recorded as	nd that she/he is related to me as gainst my Aadhaar number may be the applicant.	
		Signature of HoF		almered of the same and the same	
_				The state of the s	

Subs. Notification F. No. HQ-16016/1/2023-EU-I-HQ (E), dated 16th January, 2024, for Schedule I (w.e.f. 16-1-2024). Earlier Schedule I amended by Notification No. 13012/79/2017/Legal-UIDAI (13) (No. 2 of 2018), dated 31st July, 2018 (w.e.f. 31-7-2018) and substituted by Notification F. No. HQ-21026/1/2022-LEGAL-HQ (E), dated 29th September, 2023 (w.e.f. 29-9-2023).

7	For update, additional information:	
	(a) Aadhaar number of applicant:	
	(b) Information to be updated: Biometric (pho ☐ Name ☐ Date of Birth	to, fingerprints and irises)
	☐ Gender ☐ Address ☐ Mobile ☐ Ema	1
	Declarati	on
1	1. I hereby confirm and declare that—	(Company of the control of the cont
	 (a) all the information and documents knowledge and belief; 	submitted is correct to the best of my
	(b) I am entitled to the documents/inform	ation evidencing proofs cited above; and
	(c) I am a resident of India (resided in In	ndia for 182 days or more in 12 months t application) OR I am a Non-Resident
2.	I understand that if the above declaration number may be deactivated and, in addit per law.	n is found to be incorrect, my Aadhaar
3.	 I understand that the above information accordance with the Aadhaar (Targeted D Benefits and Services) Act, 2016 and regu 	elivery of Financial and Other Subsidies.
4.	I hereby give my consent for electronically of identity, address, date of birth and/or authorities dealing with the preparation of for sharing the above information and doo or any such authority, for the purpose of	obtaining information evidencing proof relationship from the databases of the or maintenance of such information and numents with government agencies and
igna	nature of verifier: Sign	nature/thumb impression of applicant*:
lam	ne of verifier: Dat	e and time:

*In case applicant is a person with disability, in respect of whom a lawful guardian is appointed and such guardianship extends to providing of the consent sought, such guardian shall present document in support of the same and sign the application.

Instructions for filling Form 1

Sl. No.	Item	Instruction		
1	Purpose	Please tick (✓) only one, as applicable.	Mandatory	
2	Resident status	Please tick (✓) only one, as applicable.	Mandatory	
3	Demographic info	rmation:	,	
(a)	Name	 Please fill details as applicable. Please omit courtesy title (Mr, Ms, Mrs, Shri, Smt., Kumari, Thiru, Thirumati etc.), honorific (Dr, Prof., Sir, Justice, defence service rank, ecclesiastical title, etc.), profession/qualification/service (Dr, Er, CA, Adv., IAS, IPS, IFS etc.) and alias (urf, a.k.a. etc.), even if figuring in the document. 	Mandatory	
(b)	Date of Birth (DOB) or Age	 Please fill details of DOB or age, as applicable. Tick (*) only one, as applicable, among "Verified", "Declared" or "Approximate". "Verified" should be ticked if Proof of Date of Birth (PDB) is available and being presented. If PDB is not available, the applicant may give either declared date of birth (DOB) or approximate age, in which case only the year of birth will be printed on Aadhaar card. 	Mandatory	

(c)	Gender	Please tick (✓) only one, as applicable.	Mandatory	
(d)	Email	Please fill details as applicable.		
(e)	Mobile number	(1) Please fill details as applicable. (2) In case of a non-Indian mobile number, no SMS / text message will be sent to the same		
4	Basis of enrol- ment/update	Please tick (✓) only one, as applicable.	Mandatory	
5	For document-base	d enrolment/update, additional demographic information and documents presented:		
(a)	Address	 Please fill details as applicable. Filling "Care of" (C/o) details in the address is optional and no supporting document is required in respect of the same. PIN code and Post Office are mandatory. Details of Village/Town/City, Sub-district, District and State will be auto-populated by the enrolment software based on the PIN code. Minor variations in the address as filled from that as given in the POA document may be permitted. Aadhaar letter will be despatched through India Post to the address as filled. In case applicant is NRI and does not have POA for address in India, please use Form 2. 	Mandatory	
(b)	Type of documents presented	 The document type should be from among those specified in the "List of acceptable supporting documents", displayed on the website of UIDAI and enrolment centres. Original documents must be presented. The same shall be returned after making an electronic copy and verifying the same against the originals. For NRIs, valid Indian passport is the only acceptable POI. 	Mandatory	
6	For HoF-based enrolment or update of address, additional information and documents presented:			
(a)	Details of HoF (1) Please fill details as applicable in (i). (2) Please tick (*) only one, as applicable, in (ii). (3) For HoF-based enrolment, HoF must be 18 years or more in age and be the mother, father or legal guardian of the applicant. (4) For HoF-based update of address, HoF must be 18 years or more in age and be the applicant's mother, father, legal guardian, spouse, child/ward or sibling.		Ividate Cory	
(b)	Type of Proof (1) The document type should be from among those specified in the "List of acceptal supporting documents", displayed on the website of UIDAI and enrolment centre.		Mandatory	
7	For update, additi	onal information:		
(a)	Aadhaar number of applicant	Please fill details as applicable.	Mandatory	
(b)	Information to be updated	Please tick (✓) one or more as applicable.	Mandator	

Fee for Enrolment and Update Services at Enrolment Centre

Sl. No.	Service	Fee
1	Enrolment	Free
2	Update of biometric information (photo, fingerprints and irises)	 (a) If done once between the ages of 5 and 7 years: Free (b) If done once between the ages of 15 and 17 years: Free (c) If done otherwise: ₹ [*]
3	Update of demographic information (name, gender, date of birth, address, mobile number or email address)	 (a) If done at the same time as update of biometric information: Free (b) If done separately, for all or any demographic information: ₹ [*]
4	Update of POI and POA document (evidencing proof of identity and address)	₹[*]

^{*}As authorised by UIDAI from time to time, under clause (o) of sub-section (2) of section 23 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016

FORM 2: Aadhaar Enrolment and Update For Non-Resident Indian having Proof of Address outside India (aged 18 years and above)

1	Purpose: Enrolment OR Update			
	Demographic information (For update, please fill only the information to be updated):			
	(a) Name: (Please fill as given in the document presented in support of the POI, while omitting a honorifics and aliases)	ny titles,		
2	(b) Gender: ☐ Female (c) Date of Birth: ☐ ☐ ☐ DDMMYYYY) OR Age: ☐ ☐ Male ☐ Verified OR ☐ Declared OR ☐ Approximate (only for age of declared/approximate on Aadhaar card) ☐ ☐ Comparison of the printed on Aadhaar card	?)		
	(d) Email (mandatory): (e) Mobile number:			
3	Basis of enrolment/update: Document verification OR Confirmation by Family (HoF)	Head of		
	For document-based enrolment/update, additional demographic information and do presented: (Address information should be filled only in case of enrolment or update of address)	cuments		
	(a) Address (as given in valid Indian passport):			
4		-		
	(b) Type of documents presented: (See "List of acceptable supporting documents" displayed on the website of UIDAI and enrolment centres) (i) Proof of Identity (POI): Valid Indian (ii) Proof of Address (POA): Valid Indian (iii) Proof of Date of Birth (PDB) (option)	passport		
	For HoF-based enrolment or update of address, additional information and documents presented:			
	(a) Details of HoF: (i) Name: Aadhaar no.:	3		
	(ii) Relationship with applicant: ☐ Mother ☐ Father ☐ Legal guardian Other relationship (only for address update): ☐ Spouse ☐ Child/Ward ☐ Sibling			
5	(b) Type of Proof of Relationship (POR) document presented: (See "List of acceptable supporting documents" displayed on the website of UIDAI and enrolment centres)			
	I confirm the identity of the applicant named above and that she/he is related to me as mentioned. I hereby consent that the address recorded against my Aadhaar number may be recorded as the address against the Aadhaar number of the applicant.			
	Signature of HoF:			
	For update, additional information:			
	(a) Aadhaar number of applicant:			
6	(b) Information to be updated: Biometric (photo, fingerprints and irises) □ Name □ Date of Birth □ Gender □ Address □ Mobile □ Email □ Update of POI and POA doc	uments		

Declaration

- 1. I hereby confirm and declare that-
 - (a) all the information and documents submitted is correct to the best of my knowledge and belief;
 - (b) I am entitled to the documents/information evidencing proofs cited above; and
 - (c) I am a Non-Resident Indian (valid Indian passport holding citizen who is not resident of India).
- I understand that if the above declaration is found to be incorrect, my Aadhaar number may be deactivated and, in addition, action may be taken against me as per law.
- 3. I understand that the above information may be used, disclosed or shared in accordance with the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016 and regulations made thereunder.
- 4. I hereby give my consent for electronically obtaining information evidencing proof of identity, address, birth and/or relationship from the databases of the authorities dealing with the preparation or maintenance of such information and for sharing the above information and documents with government agencies and/or any such authority, for the purpose of verification.

Signature of verifier:	Signature/thumb impression of applicant*:
Name of verifier:	Date and time:

^{*}In case applicant is a person with disability, in respect of whom a lawful guardian is appointed and such guardianship extends to providing of the consent sought, such guardian shall present document in support of the same and sign the application.

Note: This form may be used on and from the date on which the Authority gives public notice of the same through its website.

Instructions for filling Form 2

51. No.	Item	Instruction	
1	Purpose	Please tick (✓) only one, as applicable.	Mandatory
2	Demographic info	rmation:	
(a)	Name	 Please fill details as applicable. Please omit courtesy title (Mr, Ms, Mrs, Shri, Smt., Kumari, Thiru, Thirumati etc.), honorific (Dr, Prof., Sir, Justice, defence service rank, ecclesiastical title, etc.), profession/qualification/service (Dr, Er, CA, Adv., IAS, IPS, IFS etc.) and alias (urf, a.k.a. etc.), even if figuring in the document. 	Mandatory
(b)	Date of Birth (DOB) or Age	 Please fill details of DOB or age, as applicable. Tick (*) only one, as applicable, among "Verified", "Declared" or "Approximate". "Verified" should be ticked if Proof of Date of Birth (PDB) is available and being presented. If PDB is not available, the applicant may give either declared date of birth (DOB) or approximate age, in which case only the year of birth will be printed on Aadhaar card. 	Mandatory
(c)	Gender	Please tick (✓) only one, as applicable.	
(d)	Email	Please fill details as applicable.	
(e)	Mobile number	(1) Please fill details as applicable. (2) In case of a non-Indian mobile number, no SMS / text message will be sent to the same.	
3	Basis of enrol- ment/update	Please High (v) only one as applicable	

(A(- 11) E)

4	For document-bas	For document-based enrolment/update, additional demographic information and documents presented:	
(a)	Address	Address (1) Details filled should be identical with those given in the valid Indian passport. (2) Aadhaar letter will be despatched through India Post to the address as filled.	
(b)	Type of documents presented	(1) The document type should be from among those specified in the "List of acceptable supporting documents", displayed on the website of UIDAI and enrolment centres. (2) Original documents must be presented. The same shall be returned after making an electronic copy and verifying the same against the originals. (3) Valid Indian passport is the only acceptable POI and POA.	Mandatory
5	For HoF-based en	rolment or update of address, additional information and documents presented:	
(a)	(1) Please fill details as applicable in (i). (2) Please tick (*) only one, as applicable, in (ii). (3) For HoF-based enrolment, HoF must be 18 years or more in age and be the mother, father or legal guardian of the applicant. (4) For HoF-based update of address, HoF must be 18 years or more in age and be the applicant's mother, father, legal guardian, spouse, child/ward or sibling.		Mandatory
(b)	Type of Proof of Relationship (POR) docu- ment presented	(1) The document type should be from among those specified in the "List of acceptable supporting documents", displayed on the website of UIDAI and enrolment centres. (2) Original documents must be presented. The same shall be returned after making an electronic copy and verifying the same against the originals.	Mandatory
6	For update, additi	onal information:	
(a)	Aadhaar number of applicant	Please fill details as applicable.	Mandatory
(b)	Information to be updated	Please tick (✓) one or more as applicable.	Mandatory

Fee for Enrolment and Update Services at Enrolment Centre

Sl. No.	Service	Fee
1.	Enrolment	Free
2.	Update of biometric information (photo, fingerprints and irises)	 (a) If done once between the ages of 5 and 7 years: Free (b) If done once between the ages of 15 and 17 years: Free (c) If done otherwise: ₹[*]
3.	Update of demographic information (name, gender, date of birth, address, mobile number or email address)	 (a) If done at the same time as update of biometric information: Free (b) If done separately, for all or any demographic information: ₹[*]
4.	Update of POI and POA document (evidencing proof of identity and address)	₹[*]

^{*}As authorised by UIDAI from time to time, under clause (o) of sub-section (2) of section 23 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016

Note: For despatching of Aadhaar letter to the foreign address of the applicant, such charges shall be payable as the Authority may specify from time to time and display on its website.

FORM 3: Aadhaar Enrolment and Update

For (a) Resident Indian child, or (b) Non-Resident Indian child having Proof of Address in India (aged 5 years and above and less than 18 years)

1	Purpose:	☐ Enrolment	OR	□ Update	
2	Resident status: [See paragraph 1(c) of the	☐ Resident Indian declaration below this		□ Non-Resident Indian (NRI)	
	Demographic information	on (For update, pleas	e fill only th	e information to be updated):	
	(a) Name:				
	(Please fill as given in t honorifics and aliases)	he document present	ed in suppor	rt of the POI, while omitting any titles,	
3	(b) Gender: □ Female	(c) Date of Birth: □	ШШП	(DDMMYYYY) OR Age: ☐☐☐ years	
	□ Male			R □ Approximate (only for age)	
	☐ Third gender/ (For declared or app Transgender be printed on Aadha			nly year of declared/approximate birth wil	
	(d) Email:		(e) Mobile	number:	
4	Basis of enrolment/up Family {HoF(s)}	date: Document	verification	n OR □Confirmation by Head(s) of	
	presented:			mographic information and documents ment or update of address)	
	(a) Address:		Care of (opt	tional):	
	House no./Building/F	lat no.:	Street:	inglife-in the two re-	
_	Landmark:	Ward no.:	Area/Loca	ality/Sector:	
5	Village/Town/City:	Post Office (mandat	ory):	PIN code (mandatory):	
	Sub-district:	District:		State:	
	(b) Type of documents presented:		(i) Proof of Identity (POI):		
	(See "List of acceptable supporting documents" displayed on the website of UIDAI and enrolment centres)				
			(iii) Proof	of Date of Birth (PDB) (optional):	
				information, additional information and	
	(a) Details of HoF:	(i) Name :	Aadhaar r	no.:[]]	
	(ii) Relationship with	child:	ther	☐ Father ☐ Legal guardian	
6	(b) Type of Proof of Relationship (POR) document presented: (See "List of acceptable supporting documents" displayed on the website of UIDAI and enrolment centres)				
	I confirm the identity of the child named above and that she/he is related to me as mentioned. I hereby consent that the address recorded against my Aadhaar number may be recorded as the address against the Aadhaar number of the child and that my biometric information may be used to establish my identity.				
		Signature of HoF:			
7	For update, additiona	l information:			
			шшш]	
	(a) Aadhaar number of child: □□□□□□□□□□□□□□□□□□□□□□□□□□□□□□□□□□□□				

Declaration

- 1. I hereby confirm and declare that-
 - (a) all the information and documents submitted is correct to the best of my knowledge and belief;
 - (b) I and the child are entitled to the documents/information evidencing proofs cited above; and
 - (c) the child is a resident of India (resided in India for 182 days or more in 12 months immediately preceding my enrolment application) OR that the child is a Non-Resident Indian (valid Indian passport holding citizen who is not resident of India).
- I understand that if the above declaration is found to be incorrect, the Aadhaar number of the child may be deactivated and, in addition, action may be taken against me as per law.
- 3. I understand that the above information may be used, disclosed or shared in accordance with the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016 and regulations made thereunder.
- 4. I hereby give my consent for electronically obtaining information evidencing proof of identity, address, birth and/or relationship from the databases of the authorities dealing with the preparation or maintenance of such information and for sharing the above information and documents with government agencies and/or any such authority, for the purpose of verification.

Signature of verifier:	Signature/thumb impression of mother, father or lawful guardian:
Name of verifier:	Date and time:

Instructions for filling Form 3

Sl. No.	Item	Instruction	Mandatory or optional			
1	Purpose	Please tick (✓) only one, as applicable.	Mandatory			
2	Resident status	Please tick (✓) only one, as applicable.	Mandatory			
3	Demographic info	emographic information:				
(a)	Name	(1) Please fill details as applicable. (2) Please omit courtesy title (Mr, Ms, Shri, Thiru etc.), honorific (ecclesiastical title, etc.) and alias (urf, a.k.a. etc.), even if figuring in the document.				
(b)	Date of Birth (DOB) or Age (1) Please fill details of DOB or age, as applicable. (2) Tick (*) only one, as applicable, among "Verified", "Declared" or "Approximate". (3) "Verified" should be ticked if Proof of Date of Birth (PDB) is available and being presented. (4) If PDB is not available, the applicant may give either declared date of birth (DOB) or approximate age, in which case only the year of birth will be printed on Aadhaar card.		Mandatory			
(c)	Gender	Please tick (✓) only one, as applicable.				
(d)			Mandatory for NRI			
(e)	Mobile number	(1) Please fill details as applicable. (2) In case of a non-Indian mobile number, no SMS/text message will be sent to the same.	Optional			



4	Basis of enrol- ment/update	Please tick (✓) only one, as applicable.	Mandatory		
5	For document-bas	ed enrolment/update, additional demographic information and documents presented:			
(a)	Address	Address (1) Please fill details as applicable. (2) Filling "Care of" (C/o) details in the address is optional and no supporting document is required in respect of the same. (3) PIN code and Post Office are mandatory. (4) Details of Village/Town/City, Sub-district, District and State will be auto-populated by the enrolment software based on the PIN code. (5) Minor variations in the address as filled from that as given in the POA document may be permitted. (6) Aadhaar letter will be despatched through India Post to the address as filled. (7) In case the child is NRI and does not have POA for address in India, please use Form 4.			
(b)	Type of documents presented	documents supporting documents", displayed on the website of UIDAI and enrolment centres.			
6	For HoF-based en	For HoF-based enrolment or update of address, additional information and documents presented:			
(a)	Details of HoF	(1) Please fill details as applicable in (i). (2) Please tick (✓) only one, as applicable, in (ii). (3) For HoF-based enrolment or update of demographic information, HoF must be 18 years or more in age and be the mother, father or legal guardian of the child.			
(b)	Type of Proof of Relationship (POR) docu- ment presented	of Relationship (POR) docu- (2) Original documents must be presented. The same shall be returned after making			
7	For update, addit	ional information:			
(a)	Aadhaar num- ber of the child	Please fill details as applicable.	Mandatory		
(b)	Information to be updated	Please tick (✓) one or more as applicable.	Mandatory		

Fee for Enrolment and Update Services at Enrolment Centre

SI. No.	Service	Fee
1.	Enrolment	Free
2.	Update of biometric information (photo, fingerprints and irises)	 (a) If done once between the ages of 5 and 7 years: Free (b) If done once between the ages of 15 and 17 years: Free (c) If done otherwise: ₹[*]
3.	Update of demographic information (name, gender, date of birth, address, mobile number or email address)	 (a) If done at the same time as update of biometric information: Free (b) If done separately, for all or any demographic information: ₹[*]
4.	Update of POI and POA document (evidencing proof of identity and address)	₹[*]

^{*} As authorised by UIDAI from time to time, under clause (o) of sub-section (2) of section 23 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016

FORM 4: Aadhaar Enrolment and Update

For Non-Resident Indian child having Proof of Address outside India (aged 5 years and above and less than 18 years)

1	Purpose: Enrolment OR Update				
	Demographic information (For update, please fill only the information to be updated):				
	(a) Name: (Please fill as given in the document presented in support of the POI, while omitting any titles, honorifics and aliases)				
2	(b) Gender: ☐ Female				
	(d) Email: (e) Mobile number:				
3	Basis of enrolment/update: □Document verification OR □Confirmation by Head(s) of Family {HoF(s)}				
	For document-based enrolment/update, additional demographic information and documents presented: (Address information should be filled only in case of enrolment or update of address)				
	(a) Address: (as given in valid Indian passport):				
4					
	(b) Type of documents presented: (See "List of acceptable supporting documents" displayed on the website of UIDAI and enrolment centres) (i) Proof of Identity (POI): Valid Indian passport (ii) Proof of Address (POA): Valid Indian passport (iii) Proof of Date of Birth (PDB) (optional):				
	For HoF-based enrolment or update of demographic information, additional information and documents presented:				
	(a) Details of HoF: (i) Name : Aadhaar no.:				
	(ii) Relationship with child: ☐ Mother ☐ Father ☐ Legal guardian				
5	(b) Type of Proof of Relationship (POR) document presented: (See "List of acceptable supporting documents" displayed on the website of UIDAI and enrolment centres)				
	I confirm the identity of the child named above and that she/he is related to me as mentioned. I hereby consent that the address recorded against my Aadhaar number may be recorded as the address against the Aadhaar number of the child and that my biometric information may be used to establish my identity.				
	Signature of HoF:				
	For update, additional information:				
,	(a) Aadhaar number of child:				
6	(b) Information to be updated: ☐ Biometric (photo, fingerprints and irises) ☐ Name ☐ Date of Birth ☐ Gender ☐ Address ☐ Mobile ☐ Email ☐ Update of POI and POA documents				



Declaration

- 1. I hereby confirm and declare that-
 - (a) all the information and documents submitted is correct to the best of my knowledge and belief;
 - (b) I and the child are entitled to the documents/information evidencing proofs cited above; and
 - (c) the child is a Non-Resident Indian (valid Indian passport holding citizen who is not resident of India).
- I understand that if the above declaration is found to be incorrect, the Aadhaar number of the child may be deactivated and, in addition, action may be taken against me as per law.
- 3. I understand that the above information may be used, disclosed or shared in accordance with the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016 and regulations made thereunder.
- 4. I hereby give my consent for electronically obtaining information evidencing proof of identity, address, birth and/or relationship from the databases of the authorities dealing with the preparation or maintenance of such information and for sharing the above information and documents with government agencies and/or any such authority, for the purpose of verification.

Signature of verifier:		Signature/thumb impression of mother, father of lawful guardian:	
Name of verifier:	Name of signatory:	Date and time:	

Note: This form may be used on and from the date on which the Authority gives public notice of the same through its website.

Instructions for filling Form 4

Sl. No.	No. Item Instruction		Mandatory or optional		
1	Purpose	Please tick (✓) only one, as applicable.	Mandatory		
2	Demographic info	rmation:			
(a)	Name	(1) Please fill details as applicable. (2) Please omit courtesy title (Mr, Ms, Shri, Thiru etc.), honorific (ecclesiastical title, etc.) and alias (urf, a.k.a. etc.), even if figuring in the document.			
(b)	Date of Birth (DOB) or Age	of Birth (1) Please fill details of DOB or age, as applicable.			
(c)	Gender	Please tick (✓) only one, as applicable.			
(d)	Email	Please fill details as applicable.			
(e)	Mobile number	(1) Please fill details as applicable. (2) In case of a non-Indian mobile number, no SMS / text message will be sent to the same.			
3	Basis of enrol- ment/update	Places tick (V) only one as applicable			
4	For document-bas	ed enrolment/update, additional demographic information and documents presented:			
(a)	Address	Details filled should be identical with those given in the valid Indian passport Aadhaar letter will be despatched through India Post to the address as filled.	Mandatory		

(A(19 3))

(b)	Type of documents presented (1) The document type should be from among those specified in the "List of acceptable supporting documents", displayed on the website of UIDAI and enrolment centres. (2) Original documents must be presented. The same shall be returned after making an electronic copy and verifying the same against the originals. (3) For NRI child, valid Indian passport is the only acceptable POI and POA.			
5	For HoF-based en	rolment or update of address, additional information and documents presented:		
(a)	(1) Please fill details as applicable in (i). (2) Please tick (*) only one, as applicable, in (ii). (3) For HoF-based enrolment or update of demographic information, HoF must be 18 years or more in age and be the mother, father or legal guardian of the child.			
(b)	Type of Proof of Relationship (POR) (1) The document type should be from among those specified in the "List of acceptable supporting documents", displayed on the website of UIDAI and enrolment centres. (2) Original documents must be presented. The same shall be returned after making an electronic copy and verifying the same against the originals.		Mandatory	
6	For update, addit	ional information:		
(a)	Aadhaar number of applicant	mber of Please fill details as applicable.		
(b)	Information to be updated	Please tick (✓) one or more as applicable.	Mandatory	

Fee for Enrolment and Update Services at Enrolment Centre

Sl. No.	Service	Fee
1.	Enrolment	Free
2.	Update of biometric information (photo, fingerprints and irises)	 (a) If done once between the ages of 5 and 7 years: Free (b) If done once between the ages of 15 and 17 years: Free (c) If done otherwise: ₹[*]
3.	Update of demographic information (name, gender, date of birth, address, mobile number or email address)	 (a) If done at the same time as update of biometric information: Free (b) If done separately, for all or any demographic information: ₹[*]
4.	Update of POI and POA document (evidencing proof of identity and address)	₹[*]

^{*} As authorised by UIDAI from time to time, under clause (o) of sub-section (2) of section 23 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016

Note: For despatching of Aadhaar letter to the foreign address of the applicant, such charges shall be payable as the Authority may specify from time to time and display on its website.



FORM 5: Aadhaar Enrolment and Update

For (a) Resident Indian child, or (b) Non-Resident Indian child having Proof of Address in India (below 5 years of age)

1	Purpose:	☐ Enrolment	OR	☐ Update	
2	Resident status: {See paragraph 1(c) of the	Resident Indian declaration below this		☐ Non-Resi	dent Indian (NRI)
	Demographic informa	tion (For update, plea	se fill only th	e information	to be updated):
	(a) Name:				antanton mi
	(Please fill as given in honorifics and aliases)	the document present	ed in suppor	t of the POI,	while omitting any titles,
3	(b) Gender: 🗆 Female	(c) Date of Birth: (DDMMYYYY) OR Age: (DDMMYYYY)			
	□ Male		Declared OR Approximate (only for age)		
	☐ Third gender/ (For declared or a be printed on Aac		proximate, only year of declared/approximate birth will naar card)		
	(d) Email:		(e) Mobile	number: 💷	
4	Basis of enrolment/up Family {HoF(s)}	pdate: Document	verification	OR Cont	firmation by Head(s) of
	For document-based en presented: (Address inf				ormation and documents t or update of address)
	(a) Address:		Care of (opti	onal):	
	House no./Building/F	ouse no./Building/Flat no.:			dent the table of
_	Landmark:	Ward no.:	Area/Local	ity/Sector:	
5	Village/Town/City:	Post Office (mandat	ory):	PIN code (ma	ındatory): 🗆 🗆 🗀
	Sub-district:	District:		State:	
	(b) Type of documents presented: (See "List of acceptable supporting documents" displayed on the website of UIDAI and enrolment centres)		(i) Proof of Identity (POI):		
			(ii) Proof	of Address (P	OA):
			(iii) Proof	of Date of Bir	th (PDB) (optional):
	For HoF-based enrolment or update of address, additional information and documents presented:				
	(i) Name of child's		mother:	Aadhaar no.	
		AND/OR			
	(-) D-(-11(H-F-	(ii) Name of child's	s father:	Aadhaar no.	
	(a) Details of HoF:	(iii) If details of only one parent are given, whether the other parent is currently not residing with the child:		□ Yes □ No	
	OR				
6	(iv) Name of legal gua	ardian:		Aadhaar no	
U	(v) Relationship with the	☐ Mother ANI	O/OR 🗆	OR Legal guardian	
	child:	Father			
	(b) Type of Proof of R (See "List of acceptable su				DAI and enrolment centres)
	mentioned. I/we here be used to establish t	by consent that my he identity of one of ded against the auth	biometric in of us throug enticated Aa	formation, or h biometric-b	ne is related to me/us as that of either of us, may ased authentication, and r may be recorded as the
	Signature of:	Mother:	AND/OR I	Father:	OR Legal guardian:

For update, additional information:

	(a) Aadhaar nui	mber of the child	1:		
				Name ☐ Date of Birth te of POI and POA documents	
			Declaration	(Carrier section)	
1	. I/We hereby	confirm and de	eclare that—		
	(a) all the inf knowledg	ormation and or e and belief;	documents submitted is c	correct to the best of my/our	
	(b) I am/we above; an		the documents/informa	tion evidencing proofs cited	
	months in	nmediately pre	ceding the child's enrolr	for 182 days or more in 12 ment) OR that the child is a ng citizen who is not resident	
2	number of th	I/We understand that if the above declaration is found to be incorrect, the Aadhaar number of the child may be deactivated and, in addition, action may be taken against me/us as per law.			
3	accordance w	ith the Aadhaaı	ove information may be r (Targeted Delivery of Fi 016 and regulations mad	used, disclosed or shared in nancial and Other Subsidies, e thereunder.	
4	evidencing pr of the authori and for sharir	oof of identity, ties dealing wit ng the above in	address, birth and/or rel h the preparation or main	cally obtaining information ationship from the databases atenance of such information as with government agencies ation.	
Sigr	nature of:	Mother:	AND/OR Father:	OR Legal guardian:	
Sigr	nature of verifier:		Name of verifier:	Date and time:	

Instructions for filling Form 5

Sl. No.	Item	Instruction			
1	Purpose	Please tick (✓) only one, as applicable.	Mandatory		
2	Resident status	Please tick (✓) only one, as applicable.			
3	Demographic info	rmation:	**		
(a)	Name	(1) Please fill details as applicable. (2) Please omit courtesy title (Mr, Ms, Shri, Thiru etc.), honorific and alias (urf, a.k.a. etc.), even if figuring in the document.			
(b)	Date of Birth (DOB) or Age (1) Please fill details of DOB or age, as applicable. (2) Tick (*) only one, as applicable, among "Verified", "Declared" or "Approximate". (3) "Verified" should be ticked if Proof of Date of Birth (PDB) is available and being presented. (4) For a child born on or after 1st October, 2023, birth certificate is the only acceptable PDB. (5) If PDB is not available, the child may give either declared date of birth (DOB) or approximate age, in which case only the year of birth will be printed on Aadhaar card.				
(c)	Gender	Please tick (✓) only one, as applicable.	Mandatory		
(d)	Email	Please fill details as applicable.			
(e)	Mobile number	(1) Please fill details as applicable. (2) In case of a non-Indian mobile number, no SMS / text message will be sent to the same.	Optional		
4	Basis of enrol- ment/update	Please tick (✓) only one, as applicable.	Mandatory		

5	For document-bas	ed enrolment/update, additional demographic information and documents presented:			
(a)	Address	(1) Please fill details as applicable. (2) Filling "Care of" (C/o) details in the address is optional and no supporting document is required in respect of the same. (3) PIN code and Post Office are mandatory. (4) Details of Village/Town/City, Sub-district, District and State will be auto-populated by the enrolment software based on the PIN code. (5) Minor variations in the address as filled from that as given in the POA document may be permitted. (6) Aadhaar letter will be despatched through India Post to the address as filled. (7) In case the child is NRI and does not have POA for address in India, please use Form 6.			
(b)	Type of documents presented	(1) The document type should be from among those specified in the "List of acceptable supporting documents", displayed on the website of UIDAI and enrolment centres. (2) Original documents must be presented. The same shall be returned after making an electronic copy and verifying the same against the originals. (3) For NRIs, valid Indian passport is the only acceptable POI.	Mandatory		
6	For HoF-based en	For HoF-based enrolment or update of address, additional information and documents presented:			
(a)	Details of HoF	 (1) Please fill details as applicable in (i) and (ii). (2) Please tick (✓) only one, as applicable, in (iii). (3) Please fill details as applicable in (iv). (4) Please tick (✓), as applicable, in (v). (5) For HoF-based enrolment or update of demographic information, HoF must be 18 years or more in age and be the mother, father or legal guardian of the child. 	Mandatory		
(b)	Type of Proof of Relationship (POR) document presented	The document type should be from among those specified in the "List of acceptable supporting documents", displayed on the website of UIDAI and enrolment centres. Original documents must be presented. The same shall be returned after making an electronic copy and verifying the same against the originals.	Mandatory		
7	For update, addit	ional information:			
(a)	Aadhaar number of the child	Please fill details as applicable.			
(b)	Information to be updated	Please tick (✓) one or more as applicable.	Mandatory		

Fee for Enrolment and Update Services at Enrolment Centre

Sl. No.	Service	Free Free		
1.	Enrolment			
2.	Update of biometric information (photo, fingerprints and irises)	 (a) If done once between the ages of 5 and 7 years: Free (b) If done once between the ages of 15 and 17 years: Free (c) If done otherwise: ₹[*] 		
3.	Update of demographic information (name, gender, date of birth, address, mobile number or email address)	 (a) If done at the same time as update of biometric information: Free (b) If done separately, for all or any demographic information: ₹[*] 		
4.	Update of POI and POA document (evidencing proof of identity and address)	₹[*]		

^{*} As authorised by UIDAI from time to time, under clause (o) of sub-section (2) of section 23 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016.

FORM 6: Aadhaar Enrolment and Update

For Non-Resident Indian child having Proof of Address outside India (below 5 years of age)

1	Purpose: Enrolment OR Update					
	Demographic information (For update, please fill only the information to be updated):					
	(a) Name:					
	(Please fill as given in the document presented in support of the POI, while omitting any titles, honorifics and aliases)					
2	(b) Gender: Female (c) Date of Birth: (DDMMYYYY) OR Age: years					
	□ Male	□ Verified OR □ I	Declared OR □	Approxima	te (only for age)	
	☐ Third gender/ (For declared or approximate, only year of declared/approximate birth u be printed on Aadhaar card)					
	(d) Email (mandatory): (e) Mobile number:					
3	Basis of enrolment/up Family {HoF(s)}	Basis of enrolment/update: □Document verification OR □Confirmation by Head(s) of Family {HoF(s)}				
	For document-based en presented: (Address information show			_	rmation and documents f address)	
	(a) Address: (as given in	ı valid Indian				
	passport):					
4						
		NSV				
	(b) Type of documents presented:		(i) Proof of Identity (POI): Valid Indian passport			
	(See "List of acc	(ii) Proof of Address (POA): Valid Indian passport				
	documents" displayed UIDAI and enrolmen	(iii) Proof of Date of Birth (PDB) (optional):				
	For HoF-based enrolment or update of address, additional information and documents presented:					
	(a) Details of HoF:	(i) Name of child's	mother:	er: Aadhaar no.:		
			AND)/OR		
		(ii) Name of child's	father:	Aadhaar no.:		
		 iii) If details of only one parent are given, whether the other parent is currently not residing 			Yes □ No	
		with the child:	try not residing			
	OR					
5	(iv) Name of legal guardian: Aadhaar no.:					
	(v) Relationship with the child: ☐ Mother AND/OR ☐ Father OR ☐ Legal guardian					
	(b) Type of Proof of Relationship (POR) document presented: (See "List of acceptable supporting documents" displayed on the website of UIDAI and enrolment centres)					
	I/We confirm the identity of the child named above and that she/he is related to me/us as mentioned. I/we hereby consent that my biometric information, or that of either of us, may be used to establish the identity of one of us through biometric-based authentication, and that the address recorded against the authenticated Aadhaar number may be recorded as the address against the Aadhaar number of the child.					
	Signature of:	Mother:	AND/OR	Father:	OR Legal guardian:	



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	For update, addition	nal information:					
6	(a) Aadhaar numbe	(a) Aadhaar number of the child:					
U	(b) Information to I ☐ Gender ☐ Ad	be updated: □ Biometr dress □ Mobile □	ic (photo)				
		Decla	aration				
1	. I/We hereby con	firm and declare tha	t—				
	(a) all the inform knowledge a	nation and document nd belief;	s submitted is correct t				
	above; and		uments/information ev				
	is not resider	nt of India).	n (valid Indian passpor				
	number of the cagainst me/us as	hild may be deactiv s per law.	claration is found to be rated and, in addition,	action may be taken			
	accordance with Benefits and Serv	the Aadhaar (Targetovices) Act, 2016 and	rmation may be used, ed Delivery of Financia regulations made there	l and Other Subsidies, runder.			
	4. I/We hereby g evidencing proof of the authorities and for sharing	rive my/our conser f of identity, address, s dealing with the pro the above information	nt for electronically of birth and/or relationsleparation or maintenan- on and documents with surpose of verification.	obtaining information hip from the databases ce of such information			
_	Signature of	Mother:	AND/OR Father:	OR Legal guardian:			

Note: This form may be used on and from the date on which the Authority gives public notice of the same through its website.

Signature of verifier: Name of verifier:

Date and time:

Instructions for filling Form 6

Sl. No.	Item				
1	Purpose				
2	Demographic infor	mation:			
(a)	Name	(1) Please fill details as applicable. Name (2) Please omit courtesy title (Mr, Ms, Shri, Thiru etc.), honorific and alias (urf, a.k.a. etc.), even if figuring in the document.			
(b)	Date of Birth (DOB) or Age (1) Please fill details of DOB or age, as applicable. (2) Tick (*) only one, as applicable, among "Verified", "Declared" or "Approximate". (3) "Verified" should be ticked if Proof of Date of Birth (PDB) is available and being presented. (4) For a child born on or after 1st October, 2023, birth certificate is the only acceptable PDB. (5) If PDB is not available, the child may give either declared date of birth (DOB) or approximate age, in which case only the year of birth will be printed on Aadhaar card.				
(c)	Gender	Please tick (✓) only one, as applicable.			
(d)	Email	Please fill details as applicable.			
(e)	Mobile number	(1) Please fill details as applicable. (2) In case of a non-Indian mobile number, no SMS/text message will be sent to the same.			
3	Basis of enrol- ment/update	Please tick (✓) only one, as applicable.			

4	For document-based enrolment/update, additional demographic information and documents presented:				
(a)	Address	(1) Details filled decided in the state of t			
(b)	Type of documents presented (1) The document type should be from among those specified in the "List of acceptable supporting documents", displayed on the website of UIDAI and enrolment centres documents presented (2) Original documents must be presented. The same shall be returned after making an electronic copy and verifying the same against the originals. (3) For NRIs, valid Indian passport is the only acceptable POI and POA.		Mandatory		
5	For HoF-based en	rolment or update of address, additional information and documents presented:			
(a)	(1) Please fill details as applicable in (i) and (ii). (2) Please tick (√) only one, as applicable, in (iii). (3) Please fill details as applicable in (iv). (4) Please tick (√) as applicable in (iv). (5) For HoF-based enrolment or update of demographic information, HoF must be 1 years or more in age and be the mother, father or legal guardian of the child.		Mandatory		
(b)	Type of Proof of Relationship (POR) docu- ment presented	 The document type should be from among those specified in the "List of acceptable supporting documents", displayed on the website of UIDAI and enrolment centres. Original documents must be presented. The same shall be returned after making an electronic copy and verifying the same against the originals. 	Mandatory		
6	For update, additional information:				
(a)	Aadhaar number of the child	Please fill details as applicable.			
(b)	Information to be updated	Please tigle (4) one or many 1: 11			

Fee for Enrolment and Update Services at Enrolment Centre

Sl. No.	Service	Fee			
1.	Enrolment	Free			
2.	Update of biometric information (photo, fingerprints and irises)	 (a) If done once between the ages of 5 and 7 years: Free (b) If done once between the ages of 15 and 17 years: Free (c) If done otherwise: ₹[*] 			
3.	Update of demographic information (name, gender, date of birth, address, mobile number or email address)	 (a) If done at the same time as update of biometric information: Free (b) If done separately, for all or any demographic information: ₹[*] 			
4.	Update of POI and POA document (evidencing proof of identity and address)	₹[*]			

^{*} As authorised by UIDAI from time to time, under clause (o) of sub-section (2) of section 23 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016

Note: For despatching of Aadhaar letter to the foreign address of the applicant, such charges shall be payable as the Authority may specify from time to time and display on its website.



FORM 7: Aadhaar Enrolment and Update

For Resident Foreign National (aged 18 years or above)

1	Purpose:	☐ Enrolment OR ☐ Update						
2	Nationality:							
	Documents presented in support of nationality and eligibility:							
	(a) Details of valid Foreign Passport:	(i) Passport number:		Saturate	area and the september of			
	(ii) Passport expiry date:	(DDMMYYYY)	(iii) Date of entry in India:		(DDMMYYYY)			
		AND						
	(b) Details of valid Overseas Citizen of India (OCI) card Holder:		(i) OCI number:		class to elasted call			
	(ii) Date of issue of OCI card:	(DDMMYYYY)	(iii) e-FRRO Registration number:					
		Reportment Systems	OR	quiendisi	Male prefit is well to be			
	(c) Details of valid Long Term Visa (LTV):	(i) LTV number:						
3	(ii) Date of issue of LTV:	(DDMMYYYY)	(iii) Date of expiry of LTV:		(DDMMYYYY)			
			OR					
	(d) Details of valid Indian visa:	(i) Visa type/ category:		(ii) Date of issue:	(DDMMYYYY)			
	(iii) Date of expiry:	(DDMMYYYY)	(iv) e-FRRO Registration number:		and an architecture of the control o			
	OR, as an alternative to Foreign Passport along with OCI/LTV/Visa, only for nationals of Nepal and Bhutan:							
	(e) Types of the two Proof of Identity (POI) documents presented: (See "List of acceptable supporting documents" displayed on the website of UIDAI and enrolment centres)							
	(i) First POI document:	(ii) Secondocume		ıt:				
	Demographic information (For update, please fill only the information to be updated):							
4	(a) Name: (Please fill as given in the document presented in support of the POI, while omitting any titles, honorifics and aliases)							
	(b) Gender: □ Female □ Male □ Third gender/ Transgender (c) Date of Birth: □□□□□□ (DDMMYYYY) OR Age: □□□ years □ Verified OR □Declared OR □ Approximate (only for age) (For declared or approximate, only year of declared/approximate bir will be printed on Aadhaar card)				Approximate (only for age)			
	(d) Email (mandatory):			(e) Mobile number:				
	Basis of enrolment Family (HoF)	/update: □Docur	ment verific	ation OR	□Confirmation by Head of			

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	For document-based e presented: (Address information sh				thic information and documents
	(a) Address:			f (optional):	Marie de la constante de la co
	House no./Building/F	lat no.:		Street:	
6	Landmark:			Ward no.:	Area/Locality/Sector:
U	Village/Town/City:	Post Office	(mandatory)	: PIN code (ma	ndatory): 🗆 🗆 🗆
	Sub-district:			District:	State:
	(b) Type of documents	presented:	(i) Proof c	f Identity (POI)	ual shoqual agrani
	(See "List of acceptable documents" displayed of UIDAI and enrolmen	n the website	(11) 11001	of Address (PO. of Date of Birth	A): a (PDB) (optional):
	<u> </u>		of address,	additional infor	nation and documents presented:
	(a) Details of HoF:	(i) Name			ur no.:
	(ii) Relationship with Other relationship (only				☐ Legal guardian☐ Child/ward☐ Sibling
7	(b) Type of Proof of 1 (See "List of acceptable su	Relationship apporting doca	(POR) do uments" disp	cument present layed on the webs	ed: ite of UIDAI and enrolment centres)
I confirm the identity of the applicant named above and that she/he is relate mentioned. I hereby consent that the address recorded against my Aadhaar num recorded as the address against the Aadhaar number of the applicant.					st my Aadhaar number may be
	Signature of HoF:				
	For update, additiona	l informatio	n:		
0	(a) Aadhaar number (of applicant:		шшш	
8	(b) Information to be ☐ Name ☐ Date or ☐ Gender ☐ Addre	f Birth_			rints and irises) te of POI and POA documents
2	belief; (b) I am entitled to to to I am a foreign nation 12 months immediate I understand that if the deactivated and, in ad I understand that the Aadhaar (Targeter 2016 and regulations I hereby give my consuddress, birth and/or preparation or maintenance.	n and documentional and relatedy precedution, actional above informations of Delivery of Delivery of Telationshippens of Sectionshippens of Sections o	nents submats/informatesident of eding my e aration is for a may be tamation may friancial under. Tonically ob p from the such information information information.	itted is correct to tion evidencing India (resided in rolment application application in the incorrect to the incorrect to the used, disclosured of the Substaining information and for	ect, my Aadhaar number may be
Sigr	ature of verifier:		į,	ignature/thum	impression of applicant*:
	ne of verifier:			Date and time:	T
		on with disa			a lawful guardian is appointed

and such guardianship extends to providing of the consent sought, such guardian shall present document in support of the same and sign the application.

Instructions for filling Form 7

SI. No.	o. Item Instruction		Mandatory or optional
1	Purpose	Please tick (✓) only one, as applicable.	Mandatory
2	Nationality	Please fill details.	
3	Documents presen	ted in support of nationality and eligibility:	
(a)	Details of valid Foreign Passport	Please fill details as applicable.	
(b)	Details of valid OCI card	Please fill details as applicable	(a) along with (b), (c) or (d),
(c)	Details of valid LTV	Please fill details as applicable.	OR For nationals
(d)	Details of valid Indian visa	Please fill details as applicable.	of Nepal and Bhutan, (e) is mandatory
(e)	Types of 2 POI documents presented	Please fill details as applicable.	
4	Demographic info	rmation:	
(a)	(1) Please fill details as applicable. (2) Please omit courtesy title (Mr, Ms, Mrs, Shri, Smt., Thiru, Thirumati etc.), honorific (Dr, Prof., Sir, Justice, defence service rank, ecclesiastical title, etc.), profession/ qualification/service (Dr, Er., CA, Adv., IAS, IPS, IFS etc.) and alias (urf, a.k.a. etc.), even if figuring in the document.		
(b)	Date of Birth (DOB) or Age	 (3) Please fill details of DOB or age, as applicable. (4) Tick (*) only one, as applicable, among "Verified", "Declared" or "Approximate". (5) "Verified" should be ticked if Proof of Date of Birth (PDB) is available and being presented. (6) If PDB is not available, the applicant may give either declared date of birth (DOB) or approximate age, in which case only the year of birth will be printed on Aadhaar card. 	Mandatory
(c)	Gender	Please tick (✓) only one, as applicable.	
(d)	Email	Please fill details as applicable.	Mandatory
(e)	Mobile number	Please fill details as applicable. In case of a non-Indian mobile number, no SMS/text message will be sent to the same.	Optional
5	Basis of enrol- ment/update	Please tick (✓) only one, as applicable.	Mandatory
6	For document-bas	ed enrolment/update, additional demographic information and documents presented:	
(a)	by the enrolment software based on the PIN code. (11) Minor variations in the address as filled from that as given in the POA document may be permitted.		Mandatory
(b)	Type of documents presented	 (12) Aadhaar letter will be despatched through India Post to the address as filled. (1) The document type should be from among those specified in the "List of acceptable supporting documents", displayed on the website of UIDAI and enrolment centres (2) Original documents must be presented. The same shall be returned after making an electronic copy and verifying the same against the originals. 	Mandatory





7	For HoF-based en	rolment or update of address, additional information and documents presented:	
(a)	Details of HoF	 (5) Please fill details as applicable in (i). (6) Please tick (*) only one, as applicable, in (ii). (7) For Hof-based enrolment, Hof must be 18 years or more in age and be the mother, father or legal guardian of the applicant. (8) For Hof-based update of address, Hof must be 18 years or more in age and be the applicant's mother, father, legal guardian, spouse, child/ward or sibling. 	Mandatory
(b)	Type of Proof of Relationship (POR) document presented	 The document type should be from among those specified in the "List of acceptable supporting documents", displayed on the website of UIDAI and enrolment centres. Original documents must be presented. The same shall be returned after making an electronic copy and verifying the same against the originals. 	Mandatory
8	For update, addition	onal information:	
(a)	Aadhaar number of applicant Please fill details as applicable. Man		Mandatory
(b)	Information to be updated	Please tick (✓) one or more as applicable.	Mandatory

Fee for Enrolment and Update Services at Enrolment Centre

Sl. No.	Service	Fee
1.	Enrolment	₹[*]
2.	Update of biometric information (photo, fingerprints and irises)	₹[*]
3.	Update of demographic information (name, gender, date of birth, address, mobile number or email address)	(a) If done at the same time as update of biometric information: Free(b) If done separately, for all or any demographic information: ₹ [*]
4.	Update of POI and POA document (evidencing proof of identity and address)	₹[*]

^{*} As authorised by UIDAI from time to time, under clause (o) of sub-section (2) of section 23 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016

FORM 8: Aadhaar Enrolment and Update For Resident Foreign National (aged below 18 years)

Please follow the instructions given below this form and use only upper case (block or capital) letters.

1	Purpose:	☐ Enrolment	OR 🗆 Update	
2	Nationality:			

	Documents presented	in support of nati	onality and eligibility:	ne Le rasaminaral pa				
	(a) Details of valid Foreign Passport:	(i) Passport number:						
	(ii) Passport expiry date:	(DDMMYYYY)	(iii) Date of entry in India:	(DDMMYYYY)				
			AND					
	(b) Details of valid Citizen of India (OC		(i) OCI number:					
	(ii) Date of issue of OCI card:	(DDMMYYYY)	(iii) e-FRRO Registration number:	A STANLEY OF THE STAN				
			OR					
	(c) Details of valid Long Term Visa (LTV):	(i) LTV number:		MILICON DESCRIPTION OF THE PROPERTY OF THE PRO				
3	(ii) Date of issue of LTV:	(DDMMYYYY)	(iii) Date of expiry of LTV:	(DDMMYYYY)				
		OR						
	(d) Details of valid Indian visa:	(i) Visa type/ category:	(ii) Date of issue:	(DDMMYYYY)				
	(iii) Date of expiry:	(DDMMYYYY)	(iv) e-FRRO Registration number:					
	OR, as an alternative to Foreign Passport along with OCI/LTV/Visa, only for nationals of Nepal and Bhutan:							
	(e) Types of the two Proof of Identity (POI) documents presented:							
	(See "List of acceptal enrolment centres)	le supporting doc	cuments" displayed on	the website of UIDAI and				
	(i) First POI document:	(74)	(ii) Second POI document:					
	Demographic inform	mation (For upda	te, please fill only the	information to be updated):				
	(a) Name:	the document pr		he POI, while omitting any				
4	☐ Male ☐ Age: ☐ ☐ Verified ☐ Third gender/ (For declare		years OR □ Declared OR □ A	DDMMYYYY) OR Approximate (only for age) ar of declared/approximate birth				
	(d) Email (mandator	y):	(e) Mobile nun	nber:				
5	Basis of enrolment/u	ıpdate: 🗆 Docum	ent verification OR	Confirmation by Head of				

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		The state of the s					
	For document-based en presented: (Address information sho					nformation and documents te of address)	
	(a) Address:		Care of	(option	ıal):		
	House no./Building/F	lat no.:		Street	SAULTER.		
,	Landmark:	100000000000000000000000000000000000000		Ward	no.:	Area/Locality/Sector:	
6	Village/Town/City:	Post Office	(mandatory):	PIN c	ode (mandator	ту): ПППП	
	Sub-district:			Distri	ct:	State:	
	(b) Type of documents	presented:	(i) Proof of	Identi	ity (POI):	- No access to our	
	(See "List of acceptable documents" displayed or of UIDAI and enrolment	the website	(2) 110010		ress (POA): e of Birth (PD	B) (optional):	
	For HoF-based enrolme	nt or update	of address, a	addition	nal informatio	n and documents presented:	
	(a) Details of HoF:	(i) Name			Aadhaar no.		
	(ii) Relationship with t	he child: 🗆	Mother	☐ Fat	ther 🗆 Le	gal guardian	
7	(b) Type of Proof of I (See "List of acceptable su				presented:		
	(See "List of acceptable supporting documents" displayed on the website of UIDAI and enrolment centres) I confirm the identity of the child named above and that she/he is related to me as mentioned. I hereby consent that the address recorded against my Aadhaar number may be recorded as the address against the Aadhaar number of the child.						
	Signature of HoF:					The state of the s	
	For update, additional	informatio	n:	4			
	(a) Aadhaar number o	(a) Aadhaar number of the child:					
8	(b) Information to be updated: ☐ Biometric (photo, fingerprints and irises) ☐ Name ☐ Date of Birth ☐ Gender ☐ Address ☐ Mobile ☐ Email ☐ Update of POI and POA documents						
		******	Declara				
2.	(b) I and child are en (c) the child is a for more in 12 montl I understand that if th child may be deactivat I understand that the a the Aadhaar (Targetec 2016 and regulations I hereby give my consaddress, birth and/or preparation or maint	and docume titled to the eign nationals immediate above declared and, in a above informated Delivery of made therevent for electrate relationship enance of s	nts submitted documents / and resid ely precedir laration is fo ddition, action may for a financial a under. Tonically obto p from the such inform	'informent of ent of ing my und to on may be used aining databation a	nation evidence. India (reside enrolment apoble incorrect, or be taken agail, disclosed other Subsidies, information elases of the aland for shari	the Aadhaar number of the	
Sign	ature of verifier:				re/thumb imp er, father or l	pression awful guardian:	
Nam	ne of verifier:		D	ate and	d time:	***************************************	
	The second and the second and the second are second as the second as the second as the second as the second as						

Instructions for filling Form 8

SI. No.	Item	Instruction	Mandatory or optional					
1	Purpose	Please tick (✓) only one, as applicable.	Mandatory					
2	Nationality	Please fill details.	Mandatory					
3	Documents presen	Documents presented in support of nationality and eligibility:						
(a)	Details of valid Foreign Passport	Please fill details as applicable.						
(b)	Details of valid OCI card	Please fill details as applicable	(a) along with (b), (c) or (d),					
(c)	Details of valid LTV	Please fill details as applicable.	OR For nationals of Nepal and					
(d)	Details of valid Indian visa	Please fill details as applicable.	Bhutan, (e) is mandatory					
(e)	Types of 2 POI documents presented	Please fill details as applicable.						
4	Demographic info	rnation:						
(a)	Name	 Please fill details as applicable. Please omit courtesy title (Mr, Ms, Shri, Thiru etc.), honorific (ecclesiastical title, etc.) and alias (urf, a.k.a. etc.), even if figuring in the document. 	Mandatory					
(b)	Date of Birth (DOB) or Age	 (5) Please fill details of DOB or age, as applicable. (6) Tick (V) only one, as applicable, among "Verified", "Declared" or "Approximate". (7) "Verified" should be ticked if Proof of Date of Birth (PDB) is available and being presented. (8) If PDB is not available, the applicant may give either declared date of birth (DOB) or approximate age, in which case only the year of birth will be printed on Aadhaar card. 	Mandatory					
(c)	Gender	Please tick (✓) only one, as applicable.	Mandatory					
(d)	Email	Please fill details as applicable.						
(e)	Mobile number	(3) Please fill details as applicable. (4) In case of a non-Indian mobile number, no SMS/text message will be sent to the same.	Optional					
5	Basis of enrol- ment/update	Please tick (✓) only one, as applicable.	Mandatory					
6	For document-bas	ed enrolment/update, additional demographic information and documents presented:						
(a)	(7) Please fill details as applicable. (8) Filling "Care of" (C/o) details in the address is optional and no supporting document is required in respect of the same. (9) PIN code and Post Office are mandatory. (10) Details of Village/Town/City, Sub-district, District and State will be auto-populated by the enrolment software based on the PIN code. (11) Minor variations in the address as filled from that as given in the POA document may be permitted. (12) Aadhaar letter will be despatched through India Post to the address as filled.		Mandatory					
(b)	Type of documents presented	 The document type should be from among those specified in the "List of acceptable supporting documents", displayed on the website of UIDAI and enrolment centres. Original documents must be presented. The same shall be returned after making an electronic copy and verifying the same against the originals. 	Mandatory					

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7	For HoF-based en	For HoF-based enrolment or update of address, additional information and documents presented:				
(a)	Details of HoF	 Please fill details as applicable in (i). Please tick (*) only one, as applicable, in (ii). For Hof-based enrolment, Hof must be 18 years or more in age and be the mother, father or legal guardian of the child. For Hof-based update of address, Hof must be 18 years or more in age and be the applicant's mother, father, legal guardian, spouse, child/ward or sibling. 	Mandatory			
(b)	Type of Proof of Relationship (POR) document presented	 The document type should be from among those specified in the "List of acceptable supporting documents", displayed on the website of UIDAI and enrolment centres. Original documents must be presented. The same shall be returned after making an electronic copy and verifying the same against the originals. 	Mandatory			
8	For update, additi	onal information:				
(a)	Aadhaar number of the child Please fill details as applicable.		Mandatory			
(b)	Information to be updated	to Please tick (✓) one or more as applicable.				

Fee for Enrolment and Update Services at Enrolment Centre

Sl. No.	Service	Fee
1.	Enrolment	₹[*]
2.	Update of biometric information (photo, fingerprints and irises)	₹[*]
3.	Update of demographic information (name, gender, date of birth, address, mobile number or email address)	 (a) If done at the same time as update of biometric information: Free (b) If done separately, for all or any demographic information: ₹ [*]
4.	Update of POI and POA document (evidencing proof of identity and address)	₹[*]

^{*} As authorised by UIDAI from time to time, under clause (o) of sub-section (2) of section 23 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016]



¹[SCHEDULE II

[see regulations 10(2) and 19(4)]

List of Acceptable Documents for Enrolment and Update

List of Documents that may be presented to evidence Proof of Identity, Address, Relationship or Date of Birth for Enrolment for Aadhaar Number of Individual up to Five Years of Age √means allowed and X means not allowed. · Enrolment Type I: Head of the Family (HoF) based enrolment Proof of Relationship Proof of Date (POR) document, conof Birth (PDB) SI. List of documents taining name of child document, No. (see note below this tabular statement) and name of Head of containing name Family (HoF) and Date of Birth Birth certificate issued by Authorised Authority (in the respective States) under the 1. Registration of Births and Deaths Act, 1969, read with the rules made thereunder Valid Indian Passport (only applicable for NRIs) 2 1 X 3. Document to prove legal guardianship • Enrolment Type II: Document based Enrolment Proof of Address Proof of Identity (POA) document, List of documents (POI) document, SI. containing name (see note below this tabular statement) containing name and No. and address in photograph India Certificate issued on UIDAI Standard format by Certificate Superintendent/ Warden/Matron/Head of Institution of 4. recognised shelter homes or orphanages (only for children of the shelter home or orphanage concerned) · Documents applicable for holders of Overseas Citizen of India (OCI) card holder, nationals of Nepal and Bhutan and other foreign nationals seeking enrolment Valid OCI card, along with valid foreign passport, for individual who have stayed in India for 182 days or more in the immediately 5. X* preceding 12 months Valid Long Term Visa (LTV) document, along 6. with foreign passport (valid or expired), of the country of origin, issued to minorities X* communities of Afghanistan, Bangladesh and Pakistan (Hindus, Sikhs, Buddhists, Jains, Parsis and Christians) Valid visa, along with valid foreign passport issued, to other foreign nationals who have X* stayed in India for 182 days or more in the immediately preceding 12 months 8. Passport of Nepal/Bhutan for nationals of Nepal/Bhutan. In case passport is not available, both of the following documents to be submitted: (a) Valid Nepalese/Bhutanese Citizenship Certificate (b) Limited validity Photo Certificate issued by Nepalese Mission/ Royal Bhutanese Mission in India for

stay of more than 182 days

Subs. by Notification F. No. HQ-16016/1/2023-EU-I-HQ (E), dated 16th January, 2024, for Schedule II (w.e.f. 16-1-2024). Earlier Schedule II was amended by Notification No. 13012/79/2017/Legal-UIDAI(13) (No. 1 of 2018), dated 12th January, 2018 (w.e.f. 12-1-2018) and substituted by Notification No. 13012/79/2017/Legal-UIDAI(13)/Vol. II (No. 3 of 2019), dated 5th September, 2019 (w.e.f. 9-9-2019) and by Notification F. No. HQ-21026/1/2022-LEGAL-HQ (E), dated 29th September, 2023 (w.e.f. 29-9-2023).

* Proof of Address documents as in the list of acceptable supporting documents for Aadhaar enrolment (above five years) will be applicable.

Note: Any document listed in the above tabular statement shall be acceptable

only if it meets the following conditions, namely:-

(a) It is currently valid (unless otherwise expressly provided for above);

(b) The person in respect of whom such document is issued is entitled for the same:

(c) If the information contained in the document is publicly displayed or otherwise accessible to UIDAI online or is verifiable offline through digital means made available by the authority issuing the same, such information is verified if such means are used; and

(d) The authority issuing the document presented to evidence proof of identity, address, date of birth or relationship has not made any declaration in respect of such category of document that such

document is not proof of the same.

Important Note:

- (a) For resident Indian and non-resident Indian (NRI) born on and after 1.10.2023, birth certificate is mandatory.
- (b) Head of Family (HoF) based enrolment is mandatory (except for children residing in shelter homes or orphanages and foreign national seeking enrolment) for children below five years of age. Any one of the parents or legal guardian can become HoF.
- (c) HoF must have a valid Aadhaar before performing HoF based enrolment.
- (d) Aadhaar number of both the parents is required for HoF based enrolment and biometric authentication by one of the parents is mandatory.
- (e) Name of the child and HoF must be mentioned in the PoR document.
- (f) Name of the individual as mentioned in the supporting document, will be replicated as such in the individual's Aadhaar. No additional information like parent/guardian first name, middle name and last name will be considered.
- (g) The address mentioned in the HoF Aadhaar will be used in the child's Aadhaar.
- (h) For foreign national seeking enrolment, the Aadhaar issued will be valid only till validity of the visa. However, in case of Nepal/Bhutan nationals, the Aadhaar issued will be valid for a period of ten years.
- (i) For OCI card holders, the Aadhaar issued will be valid only for a period of ten years.
- (i) For LTV document holders, the Aadhaar issued will be valid only till the validity of LTV document.
- (k) HoF is encouraged to provide any of the following Proof of Identity (PoI) documents issued in the name of the child:



(i) Indian passport

- (ii) Photo Identity Card/Certificate with photograph issued by Central Government/State Government, such as Domicile Certificate, Resident Certificate etc.
- (iii) ST/SC/OBC Certificate issued by Central Government/State Government
- (iv) Disability Identity Card/Certificate of Disability issued under the Rights of Persons with Disabilities Rules, 2017

SI. No.	List of documents (see note below this tabular statement)	Proof of Identity (POI) document, containing name and photograph	Proof of Address (POA) document, containing name and address in India	Proof of Relation- ship (POR) document, containing name of child and name of Head of Family (HoF)	Proof of Date of Birth (PDB) document, containing name and Date of Birth
32.	Valid Indian Passport	✓	✓	1	✓
33.	PAN Card/e-PAN Card	✓	X	X	X
34.	Ration/PDS Photograph Card/ e-Ration Card	✓	✓	1	X
35.	Voter Identity Card/e-Voter Identity Card	√	✓	X	X
36.	Driving licence	✓	X	X	X
37.	Service Photo Identity Card issued by Central Government/State Government/PSU/regulatory body/ statutory body	√	X	X	~
38.	Pensioner Photo Identity Card/ Freedom Fighter Photo Identity Card/Pension Payment Order issued by Central Government/State Government/PSU/regulatory body/ statutory body	1	X	V	√
39.	CGHS/ECHS/ESIC/Medi-Claim Card issued by Central Government/State Government/PSU	~	X	X	X
40.	Disability Identity Card/Certificate of Disability issued under Rights of Persons with Disabilities Rules, 2017	~	√	X	X
41.	Photograph Identity Card/Certificate with photograph issued by Central Government/State Government, such as under Bhamashah scheme, Domicile Certificate, MGNREGA/NREGS Job Card, Labour Card, etc.	1	~	√	X



42.	Scheduled Tribe(ST)/Scheduled Cast(SC)/Other Backward Cast (OBC) Certificate issued by Central Government/State Government	V	many blood	√	X
43.	Mark-sheet/Certificate issued by recognised Board of Education or university or deemed university or higher educational institution established by a Central or State Act	~	X		~
44.	Passbook with photograph issued by a Public Sector Bank (as categorised by RBI), duly stamped and signed, along with a supporting certificate from the branch manager in charge certifying that KYC in respect of the accountholder is complete and the proof of address for the address shown in the passbook is available in the bank's record	√	•	X	X
45.	Third gender/Transgender Identity Card/Certificate issued under the Transgender Persons (Protection of Rights) Act, 2019	√	~	~	~
46.	Certificate issued on UIDAI Standard Certificate format by:				
	(i) MP/MLA/MLC/Municipal Councillor	X	~	X	X
	(ii) Gazetted Officer Group 'A'/ Employees Provident Fund Organisation (EPFO) Officer	X	1	X	X
	(iii) Tehsildar/Gazetted Officer Group	X	V	X	X
	(iv) Gazetted Officer at National AIDS Control Organisation (NACO) /State Health Department/ Project Director of the State AIDS Control Society or his nominee (in pursuance of Hon'ble Supreme Court Judgment in Criminal Appeal No(s). 135/2010 dated 19.5.2022)	✓	~	X	X
	(v) Superintendent/Warden/Matron/ Head of Institution of recognised shelter homes or orphanages (only for children of shelter home or orphanage concerned)	√	~	X	X
	(vi) Recognised educational institution (signed by the Head of Institute, only for the institute students concerned).	X	1	X	X
	(vii)Village Panchayat Head/President or Mukhiya/Gaon Bura/equivalent authority (for rural areas)/Village Panchayat Secretary/Village Revenue Officer or equivalent (for rural areas)	X	✓	X	X



47.	Electricity bill (pre-paid/post-paid bill, not older than 3 months)	X	V	X	Х
48.	Water bill (not older than 3 months)	X		X	X
49.	Telephone landline bill/post-paid mobile bill/broadband bill (not older than 3 months)	X	/	X	X
50.	Valid sale agreement/gift deed registered with the Registrar Office, or registered or unregistered rent, lease agreement or leave and licence agreement	X	· ·	х	X
51.	Gas connection bill (not older than 3 months)	X	✓	X	X
52.	Allotment letter of accommodation issued by Central Government/State Government/ PSU/regulatory body/ statutory body (not older than 1 year)	X	~	X	X
53.	Life or medical insurance Policy (valid up to 1 year from the date of issue of the Policy)	X	*	X	X
54.	Birth certificate issued by Authorised Authority under the Registration of Births and Deaths Act, 1969, read with the rules made thereunder	X	X	✓	*
55.	Family entitlement document issued by Central Government/State Government	X	Х	~	X
56.	Prisoner Induction Document (PID) issued by Prison Officer, with signature and seal	1	*	X	X
57.	Document to prove legal guardianship	X	X	1	X
	aments applicable for holders of Overseas (LTV), nationals of Nepal and Bhutan and				
58.	Valid OCI card, along with valid foreign passport, for individual who have stayed in India for 182 days or more in the immediately preceding 12 months	1	X	X	X
59.	Valid Long Term Visa (LTV) document, along with foreign passport (valid or expired), of the country of origin, issued to minorities communities of Afghanistan, Bangladesh and Pakistan (Hindus, Sikhs, Buddhists, Jains, Parsis and Christians)		1	X	X

60.	Valid Passport of Nepal/Bhutan for nationals of Nepal/Bhutan. In case passport is not available, any two of the following documents having the same address may be submitted:	1114 6	hg-taog Ching gelffma um E. roulege		
	(Valid Nepalese/Bhutanese Citizenship Certificate Solution Commission of Nepal/Bhutan Commission of Nepal/Bhutanese Citizenship Certificate Commission of Nepal/Bhutanese Citizenship Certificate Citizensh	✓	X	X	X
	(ঘ) Limited validity Photo Identity Certificate issued by Nepalese Mission/Royal Bhutanese Mission in India			haves	
61.	Valid visa, along with valid foreign passport issued, to other foreign nationals who have stayed in India for 182 days or more in the immediately preceding 12 months	✓	X	X	X
62.	Valid Registration Certificate or Residential permit issued by FRRO/ FRO to the foreign national (except OCI Card holders, LTV document holders and Nepal/Bhutan nationals)	X	~	X	X

Note: Any document listed in the above tabular statement shall be acceptable only if it meets the following conditions, namely:—

- (a) It is currently valid (unless otherwise expressly provided for above);
- (b) The person in respect of whom such document is issued is entitled for the same;
- (c) If the information contained in the document is publicly displayed or otherwise accessible to UIDAI online or is verifiable offline through digital means made available by the authority issuing the same, such information is verified if such means are used; and
- (d) The authority issuing the document presented to evidence proof of identity, address, date of birth or relationship has not made any declaration in respect of such category of document that the same is not proof of the same.

Important Note:

- (a) For resident Indian and Non Resident Indian (NRI) born on and after 01.10.2023, birth certificate is mandatory.
- (b) A document is accepted as Proof of Identity (PoI) document only if it contains Name and Photograph of the individual.
- (c) A document is accepted as Proof of Address (PoA) document only if it contains Name and Address of the individual.
- (d) A document is accepted as both Proof of Identity (PoI) and Proof of Address (PoA) document only if it contains Name, Photograph and Address of the individual.

- (e) Name of the individual as mentioned in the supporting document, will be replicated as such in the individual's Aadhaar. No additional information like parent/guardian first name, middle name and last name will be considered.
- (f) All the PoI, PoA, DoB documents shall be issued on the name of the individual. Documents in the name of the family member/members cannot be considered for enrolment of the other family members.
- (g) Head of Family (HoF) based enrolment shall be used in case individual does not have PoI and PoA documents.
- (h) HoF must have a valid Aadhaar before performing HoF based enrolment. HoF must accompany the individual during enrolment for his / her Aadhaar Authentication.
- (i) The address mentioned in the HoF Aadhaar will be used in the family member's Aadhaar.
- (j) For foreign national seeking enrolment, the Aadhaar issued will be valid only till validity of the visa. However, in case of Nepal/Bhutan nationals, the Aadhaar issued will be valid for a period of ten years.
- (k) For OCI card holders, the Aadhaar issued will be valid only for a period of ten years.
- (l) For LTV document holders, the Aadhaar issued will be valid only till the validity of LTV document.
- (m) All the documents should be latest and valid (except otherwise specified)

List of Documents that may be presented to evidence Proof of Identity, Address, Relationship or Date of Birth for Update of Information in respect of Aadhaar Number Holder of any Age

✓ means allowed and X means not allowed

Sl. No.	List of documents (see note below this tabular statement)	Proof of Identity (POI) document, containing name and photograph	Proof of Address (POA) document, containing name and address in India	Proof of Relation- ship (POR) document, containing name of child and name of Head of Family (HoF)	Proof of Date of Birth (PDB) document, containing name and Date of Birth
21.	Valid Indian Passport	√	1	1	√ *
22.	PAN Card/e-PAN Card	✓	X	X	X
23.	Ration/PDS Photograph Card/ e-Ration Card	✓	✓	~	X
24.	Voter Identity Card/e-Voter Identity Card, whose details are displayed online on the website of the Election Commission of India or the Chief Electoral Officer concerned	*	1	X	X
25.	Driving licence	√	X	X	X

			ito) i legalati	5110, 2010	[SCII.
26.	Service Photo Identity Card issued by Central Government/State Government/PSU/regulatory body/statutory body	-	X	X	√ *
27.	Pensioner Photo Identity Card/ Freedom Fighter Photo Identity Card/Pension Payment Order issued by Central Government/ State Government/PSU/regulatory body/statutory body	V	X	*	/ *
28.	Kisan Photo Passbook	√	1	X	X
29.	CGHS/ ECHS/ ESIC/Medi-Claim Card issued by Central Government/ State Government/ PSU	~	X	X	X
30.	Disability Identity Card/Certificate of Disability issued under Rights of Persons with Disabilities Rules, 2017		~	X	X
31.	Photograph Identity Card/ Certificate with photograph issued by Central Government/ State Government, such as under Bhamashah scheme, Domicile Certificate, MGNREGA/NREGS Job Card, Labour Card, etc.	*	1	~	X
32.	Marriage Certificate with or without photograph issued by Central Government/State Government (supporting Pol document of old name and photograph is required if the Marriage Certificate is without photograph)	√	4	· · ·	X
33.	ST/SC/OBC Certificate issued by Central Government/State Government	~	-	·	Х
34.	School Leaving Certificate (SLC)/ School Transfer Certificate (TC)	√	X	X	χ
35.	Mark-sheet/Certificate issued by recognised Board of Education or university or deemed university or higher educational institution established by a Central or State Act	/	Х	V	~
36.	Passbook with photograph issued by a Public Sector Bank (as categorised by RBI), duly stamped and signed, along with a supporting certificate from the branch manager in charge certifying that KYC in respect of the accountholder is complete and the proof of address for the address shown in the passbook is available in the bank's record	✓	✓ 100 200 100 200 100 200	X	Х



37.	Scheduled Commercial Bank's (notified by RBI) Passbook having Name and Photograph (cross stamped with Bank seal) and signed by bank official/ Post Office Savings Account Passbook (with stamp and signature of issuing official of post office)	Х	√	Х	х
38.	Bank Account Statement/Credit Card Statement (with Bank stamp & signature of issuing bank official)/Post Office Savings Account Statement (with stamp and signature of issuing official of post office) (not older than 3 months)	X	~	X	Х
39.	Third gender/Transgender Identity Card/Certificate issued under the Transgender Persons (Protection of Rights) Act, 2019	✓	√	√	√ *
40.	Certificate issued on UIDAI Standard Certificate format by:				
	(i) MP/MLA/MLC/Municipal Councillor	X	✓	X	Х
	(ii) Gazetted Officer Group 'A'/ Employees Provident Fund Organisation (EPFO) Officer	Х	~	X	Х
	(iii) Tehsildar/Gazetted Officer Group 'B'	Х	✓	X	X
	(iv) Gazetted Officer at National AIDS Control Organisation (NACO)/State Health Department/Project Director of the State AIDS Control Society or his nominee (in pursuance of Hon'ble Supreme Court Judgment in Criminal Appeal No(s). 135/2010 dated 19.5.2022)	✓	~	Х	х
	(v) Superintendent/Warden/ Matron/Head of Institution of recognised shelter homes or orphanages (only for children of shelter home or orphanage concerned)	√	✓	х	х
	(vi) Recognised educational institution (signed by the Head of Institute, only for the institute students concerned)	Х	√ In	х	X
	(vii) Village Panchayat Head/ President or Mukhiya/ Gaon Bura/equivalent authority (for rural areas)/ Village Panchayat Secretary/ Village Revenue Officer or equivalent (for rural areas)	X	√	Х	Х

19/2 21/E

21.	Electricity bill (pre-paid/post-paid bill, not older than 3 months)	X	1	Х	Х
22.	Water bill (not older than 3 months)	X	1	X	X
23.	Telephone landline bill/post-paid mobile bill/broadband bill (not older than 3 months)	Х	✓ da	X	Х
24.	Property Tax Receipt (not older than 1 year)	X	1	X	Х
25.	Valid sale agreement/gift deed registered with the Registrar Office, or registered or unregistered rent, lease agreement or leave and licence agreement	X		X	Х
26.	Gas connection bill (not older than 3 months)	X	/	Х	х
27.	Allotment letter of accommodation issued by Central Government/ State Government/PSU/ regulatory body/statutory body (not older than 1 year)	Х	v	X	X
28.	Life or medical insurance Policy (valid up to 1 year from the date of issue of the Policy)	Х	4	Х	Х
29.	Birth certificate issued by Authorised Authority under the Registration of Births and Deaths Act, 1969, read with the rules made thereunder	Х	Х	√	V
30.	Family entitlement document issued by Central Government/ State Government	Х	х	√	Х
31.	Prisoner Induction Document (PID) issued by Prison Officer, with signature and seal	~	1	Х	х
32.	Self-declaration from the Head of Family (HoF) certifying the relationship with the individual residing at the same address as HoF, valid only for borrowing address of HoF. (to be used only for address update of immediate family member/members of HoF)	Х	х	√	Х
33.	Document to prove legal guardianship	X	Х	✓	Х
Long	ments applicable for holders of C Term Visa (LTV), nationals of N ng enrolment	Overseas Ci lepal and I	tizen of Indi Bhutan and	a (OCI) card other foreig	l holder, o n national
34.	Valid OCI card, along with valid foreign passport	✓	X	Х	Х



35.	Valid Long Term Visa (LTV) document, along with foreign passport (valid or expired), of the country of origin, issued to minorities communities of Afghanistan, Bangladesh and Pakistan (Hindus, Sikhs, Buddhists, Jains, Parsis and Christians)	1	1	Х	X
36.	Passport of Nepal/Bhutan for nationals of Nepal/Bhutan. In case passport is not available, any two of the following documents having the same address may be submitted:				
	(a) Nepalese/Bhutanese Citizen- ship Certificate		x	х	X
	(b) Valid Voter Identity Card issued by the Election Commission of Nepal/Bhutan	andre 2 day			
	(c) Limited validity Photo Identity Certificate issued by Nepalese Mission/Royal Bhutanese Mission in India				
37.	Valid visa, along with valid foreign passport issued, to other foreign nationals	1	x	Х	Х
38.	Valid Registration Certificate or Residential permit issued by Foreigners Regional Registration Office (FRRO)/Foreigners Registration Office (FRO) to the foreign national	х	✓	Х	х
	(except OCI Card holders, LTV document holders and Nepal/Bhutan nationals)				
Doc	uments applicable for exception ca	ses of name	e, gender ar	nd date of b	irth (DoB):
39.	For exception cases of name change: Gazette Notification of new name along with any supporting POI document of old name with Photograph (for first/full name change)/Divorce Decree/ Adoption Certificate/ Marriage Certificate	*	Х	X	Х
40.	For Exception cases of Gender Change: Medical Certificate from surgeon, in case individual changed gender surgically	1	х	Х	х
41.	For exception cases of DoB Change: Self Declaration as per notified format along with Birth certificate issued by Authorised Authority under the Registration of Births and Deaths Act, 1969, read with the rules made thereunder	X.	X	х	1

Note: Any document listed in the above tabular statement shall be acceptable only if it meets the following conditions, namely:—

(a) It is currently valid (unless otherwise expressly provided for above);

(b) The person in respect of whom such document is issued is entitled for the same;

(c) If the information contained in the document is publicly displayed or otherwise accessible to UIDAI online or is verifiable offline through digital means made available by the authority issuing the same, such information is verified if such means are used; and

(d) The authority issuing the document presented to evidence proof of identity, address, date of birth or relationship has not made any declaration in respect of such category of document that the same is not proof of the same.

Important Note:

(a) For resident Indian and Non Resident Indian (NRI) born on and after 01.10.2023, birth certificate is mandatory.

(b) *DoB update of all individual between the age group of 0-18 years mandatorily requires Birth Certificate issued by Authorized Authority of the respective States

(c) A document is accepted as Proof of Identity (PoI) document only if it contains Name and Photograph of the individual.

(d) A document is accepted as Proof of Address (PoA) document only if it contains Name and Address of the individual.

(e) A document is accepted as both Proof of Identity (PoI) and Proof of Address (PoA) document only if it contains Name, Photograph and Address of the individual.

(f) Name of the individual as mentioned in the supporting document, will be replicated as such in the individual's Aadhaar. No additional information like parent/guardian first name, middle name and last name will be considered.

(g) PoI, PoA and PDB documents shall be issued on the name of the individual. Documents in the name of the family member/members cannot be considered for enrolment of the other family members.

(h) Head of Family (HoF) based enrolment shall be used in case individual does not have PoI and PoA documents.

(i) HoF must have a valid Aadhaar before performing HoF based enrolment. HoF must accompany the individual during enrolment for his / her Aadhaar Authentication.

(j) The address mentioned in the HoF Aadhaar will be used in the family member's Aadhaar.

(k) In case of child (0-5 years) having name as "Baby of ..." in Aadhaar, the first update request for full name change shall be allowed by submission of Birth certificate issued by Authorised Authority under the Registration of Births and Deaths Act, 1969, read with the rules made thereunder.

 Aadhaar update for foreigner national will be conducted at Aadhaar adult enrolment centres only.

(m) For foreign national seeking enrolment, the Aadhaar issued will be valid only till validity of the visa. However, in case of Nepal/Bhutan nationals, the Aadhaar issued will be valid for a period of ten years.

(n) For OCI card holders, the Aadhaar issued will be valid only for a period of ten years.

(o) For LTV document holders, the Aadhaar issued will be valid only till the validity of LTV document.

(p) Please refer Self Declaration for DoB Change—[*]
 (q) Please refer Exception Handling Mechanism—[*]

(r) Exception handling process is carried out under jurisdiction of UIDAI Regional Offices and considered only after due diligence of the case by the Regional Office concerned.

(s) All the documents should be latest and valid (except otherwise specified).]



¹[SCHEDULE III

[see regulations 10(4) and 19A]

Verification of Enrolment and Update Information

Information	Fields	Verification Required?	Verification*
	Name	Yes	Any of the Proof of Identity documents. Head of Family for people who have no documents.
			A flag is maintained to indicate if Date of Birth (DoB) is verified.
Personnel Details	Date of Birth	Yes	If DOB is not verified (approximate/declared) only year of birth shall be displayed.
			Update of DOB is only allowed as verified For individual born on or after 01.10.2023, birth certificate is mandatory for enrolment and update.
	Gender	No Yes	 Update is only allowed as verified
Address Details	Residential Address (for Aadhaar letter delivery and other communication)	Yes	Any of the Proof of Address documents. Head of Family for people who have no documents.
Parent/ Guardian Details	Father's/Mother's/ Guardian's/Husband's / Wife's Name	Conditional	No verification of Father/Husband/Guardian ir the case of adults.
	Father's/Mother's/ Guardian's/Husband's/ Wife's Enrolment ID/Aadhaar number		For children below five years of age, Father/Mother/Guardian's name, Aadhaar number and biometric information (any one modality) shall be captured for authentication. For adults, name of either Father/Husband/Guardian or Mother/Wife/Guardian is optional.
	HoF Name	Yes	HoF's Name, UID on the form.
HoF Details	HoF's UID		HoF biometrics (any one modality) captured for authentication.
Contact	Mobile Number	No	
Details	Email Address	No	

Note: Electronic information evidencing requisite proof is also acceptable in lieu of documents.

* Assistance of any Ministry, Department or agency of the Central Government or a State Government may be taken for the purpose of verification.]

SCHEDULE IV ²[***]

SCHEDULE V

CODE OF CONDUCT FOR SERVICE PROVIDERS

1. Service Providers shall make best efforts to protect the interests of ³[individuals seeking to enrol and Aadhaar number holders].

2. Service Providers shall maintain high standards of ethics, integrity, dignity and fairness in the conduct of Aadhaar enrolment and update of ³[individuals seeking to enrol and Aadhaar number holders].

Service Providers shall fulfil their obligations in a prompt, ethical and professional manner.

 Subs. by Notification F. No. HQ-21026/1/2022-LEGAL-HQ (E), dated 29th September, 2023, for Schedule III (w.e.f. 29-9-2023). Earlier Schedule III was amended by Notification F. No. HQ-21026/1/2022-LEGAL-HQ (E), dated 29th September, 2023, for Schedule II (w.e.f. 29-9-2023).

SCHEDULE IV omitted by Notification No. 13012/79/2017/Legal-UIDAI (13) (No. 2 of 2018), dated 31st July, 2018 (w.e.f. 31-7-2018). Earlier it was amended by Notification No. 13012/79/2017/Legal-UIDAI(13) (No. 1 of 2018), dated 12th January, 2018 (w.e.f. 12-1-2018).

 Subs. by Notification F. No. HQ-16016/1/2023-EU-I-HQ (E), dated 25th January, 2024 for "residents" (w.e.f. 27-1-2024).

- 4. Service Providers shall at all times exercise due diligence, ensure proper care and exercise independent professional judgment.
- 5. Service Providers shall not divulge to anybody either orally or in writing, directly or indirectly, any confidential information about the ¹[individuals seeking to enrol and Aadhaar number holders] which has come to their knowledge, except where such disclosures are required to be made in compliance with the Act or any other law for the time being in force.
- 6. Service Providers shall not indulge in any unfair practice.
- 7. Service Providers shall ensure that grievances of ¹[individuals seeking to enrol and Aadhaar number holders] are redressed in a timely and appropriate manner.
- 8. Service Providers shall make reasonable efforts to avoid misrepresentation and ensure that the information provided to the ¹[individuals seeking to enrol and Aadhaar number holders] is not misleading.
- 9. Service Providers shall abide by the provisions of the Act and the rules, regulations issued by the Government and the Authority, from time to time, as may be applicable.
- 10. Service Providers shall not make untrue statements or suppress any material fact in any documents, reports, papers or information furnished to the Authority.
- 11. Service Providers shall ensure that the Authority is promptly informed about any action, legal proceeding, etc., initiated against it in respect of any material breach or non-compliance by it, of any law, rules, regulations and directions of the Authority or of any other regulatory body.
- Service Providers shall be responsible for the acts or omissions of their agencies and employees in respect of the conduct of their enrolment and update services.
- 13. Service Providers should have adequately trained staff and arrangements to render fair, prompt and competence services to ¹[individuals seeking to enrol and Aadhaar number holders].
- 14. Service Providers shall develop their own internal code of conduct for governing internal operations and laying down standards of appropriate conduct for their agencies, employees and officers in the carrying out of their duties. Such a code may extend to the maintenance of professional excellence and standards, integrity, confidentiality, objectivity, and avoidance of conflict of interests.
- 15. Service Providers shall follow maker-checker concept in their activities to ensure accuracy of enrolment and update data.
- 16. Service Providers shall not indulge in manipulative, fraudulent practices in the process of enrolment and updation.
- 17. Service Providers shall ensure security and protection of all data (demographic/biometric) collected from ¹[individuals seeking to enrol and Aadhaar number holders] in accordance with policies and processes as may be specified by the Authority for this purpose.
- 18. Service Providers shall enforce the decision of Authority regarding suspension/debarment/disempanelment of enrolling agencies, operators, supervisors etc., as applicable.
- 19. Service Providers shall follow the standards for data fields, data verification and biometric fields specified by the Authority.
- 20. Where required, Service Providers shall use only those devices and IT systems whose specifications have been approved by the Authority.

Subs. by Notification F. No. HQ-16016/1/2023-EU-I-HQ (E), dated 25th January, 2024 for "residents" (w.e.f. 27-1-2024).

- 21. Service Providers shall follow the protocols prescribed by the Authority for record keeping and maintenance.
- 22. Service Providers shall follow the process and systems specified by the Authority for transmission of the data collected.
- 23. Service Providers shall follow the confidentiality, privacy and security protocols as may be specified by the Authority.
- 24. Service Providers shall follow protocols as may be specified by the Authority for spreading and communicating the message, content and intent of the Aadhaar project. Since the Aadhaar logo and brand name are properties of the Authority, the Authority will specify the manner and limits of the use of the Authority logo, brand name, brand design and other communication and awareness materials.
- 25. Service Providers shall follow protocols, processes and standards specified by the Authority for the implementation of the Aadhaar processes.
- 26. Service Providers shall submit periodic reports of enrolment to the Authority in the form and manner as may be specified by the Authority.
- 27. Service Providers shall provide information related to the Aadhaar processes from time to time as requested by the Authority.

¹[SCHEDULE VI ²[[See regulation 27(3)]]

FORM 9: Application by Aadhaar Number Holder for omission/cancellation of Aadhaar Number on attaining the Age of 18 Years

1.	Aadhaar Number or EID Number	
2.	Name	
3.	Gender	
4.	Parent's/legal guardian's name	
5.	Address	
6.	Date of Birth	
7.	Mobile Number	London Patricipa
8.	Choice of one Regional Office for authentication* (Please choose one out of Delhi/Chandigarh/ Mumbai/ Lucknow/ Hyderabad/Guwahati/ Ranchi/ Bengaluru)	

Subs. by Notification F. No. HQ-16016/1/2023-EU-I-HQ (E), dated 25th January, 2024, for "[See regulation 27(1)(c)]" (w.e.f. 27-1-2024).



Subs. by Notification F. No. HQ-16016/1/2023-EU-I-HQ (E), dated 16th January, 2024, for Schedule VI (w.e.f. 16-1-2024). Earlier Schedule VI was inserted by Notification No. 13012/79/2017/Legal-UIDAI (13)/Vol. II (No. 3 of 2020), dated 30th June, 2020 (w.e.f. 2-7-2020).

9.	Declaration	In terms of sub-section (2) of section 3A of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016, I hereby state that I want to get my Aadhaar number cancelled. I also affirm that details given above are true, correct and accurate and pertain to me. I also confirm that I am making this application within six months of attaining the age of eighteen years.
	Signature/ Thumb Impression	and the state of the same and some
	Place	The collective will specify the specific and the
	Date	

^{*} The details of the regional offices out of which one has to be opted by resident for sending application and for subsequent authentication, shall be such as is provided at the official website of UIDAI i.e., www.uidai.gov.in.]

